

FROM NO. 41  
( See Rule 42 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDERSHEET

1. Original Application No. 60/06

2. Misc Petition No. \_\_\_\_\_

3. Contempt Petition No. \_\_\_\_\_

4. Review Application No. \_\_\_\_\_

Applicant(s) Md. Mahsim Ali

Respondents 1601206

Advocate for the Applicant(s) MR. Md. Abu. Ratman, Mizanur Rahman

Advocate for the Respondant(s) C.G.S.C. ....

Notes of the Registry	Date	Order of the Tribunal
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16.3.2006

Heard learned counsel for the parties. The application is disposed of in terms of the order passed in separate sheets. No order as to costs.

This application is in form  
is filed/ F. No. 10/  
deposited 10

No. 1314013276

Date 2-3-06

N. Sarker  
16 Dy. Registrar  
2-3-06

Vice-Chairman

Slaps Taller

21.3.06  
copy of the order has  
been sent to the DSC  
for serving the due to  
the applicant as well  
as to the ADD CGSC for  
the Resps.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

60 OF 2006

O.A. No. ....

16.03.2006

DATE OF DECISION .....

Md. Mahsin Ali ..... Applicant/s

Mr. M. Rahman, Mr. M. Rahman ..... Advocate for the  
Applicant/s.

Versus -

Union of India & Others ..... Respondent/s

Ms. U. Das, Addl. C.G.S.C. ..... Advocate for the  
Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN.  
THE HON'BLE

1. Whether reporters of local newspapers may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment ? Yes/No

Vice-Chairman(J)  
*WJB*

3

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 60 of 2006.

Date of Order: This the 16th day of March 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

**Md. Mahsin Ali**  
Son of late Syed Ali  
Resident of Hatigaon Chariali  
Dispur, Guwahati, Assam.

... Applicant.

By Advocates Mr. Mahibur Rahman and Mr. Mizanur Rahman.

- Versus -

1. The Union of India  
Represented by Secretary to the  
Government of India  
Ministry of Communication  
Department of Posts, Dak Bhawan  
New Delhi - 110 001.
2. The Chief Post Master General  
Department of Posts  
Assam Circle, Meghdoot Bhawan  
Guwahati - 781 001.
3. Assistant Director General (Vigilance)  
Dept. of Posts, Dak Bhawan  
New Delhi - 110 001.
4. The Director  
Postal Service, Ambala (Enquiry Officer)  
Office of the Chief Post Master General  
Haryana Circle, Ambala - 13301.

... Respondents.

By Advocate Ms. U. Das, Addl. C.G.S.C.

.....

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ORDER (ORAL)K.V. SACHIDANANDAN, (V.C.)

The applicant, who was holding the post of Senior Post Master, Guwahati GPO, was charge sheeted vide Memo No. VIG/1-4/CBI/96-97 dated 29th April 2002 (Annexure - I) pertaining to a false and fabricated charge stated to have occurred during the period from February 1991 to the end of April 1991. Pursuant to the said Memorandum of Charges, a regular Departmental proceeding was initiated by appointing the Inquiry Officer and Presiding Officer. After completion of the proceeding, the Inquiry Officer submitted his report without supplying the same to the applicant. But the respondents continued to proceed with the Departmental proceedings and subsequently, issued the Memorandum No. 26-6/94-Vig (II) dated 28.12.2004 (Annexure - 6) with a disagreement note. In the said Memorandum the applicant was also given an opportunity by the Disciplinary Authority to make a representation or submission in writing to the Director General (Posts) within 15 days from the date of receipt of the Memorandum, failure of which the Disciplinary Authority will take action in the matter ex-parte. The applicant after receiving the said Memorandum submitted representation on 13.01.2005 (Annexure - 7), but nothing is heard from the respondents. Aggrieved by the said inaction, the applicant has filed this application seeking the following reliefs: -

“8.1 To set aside and quash the Memorandum dated 28/12/04 along with the proceeding and to exonerate the applicant from the charge issued under Memorandum of Charge dated 29/11/02



and to release his pensionary dues forthwith along with an interest 21% p/a on such delayed settlement of dues.

8.2 Benefit of the promotion (to J.T.S. of I.P.S. Gr. - A vide order dated 6th September 2004) in pensionary dues from the date of issuing the said order dated 6<sup>th</sup> September 2004.

8.3 Cost of the application.

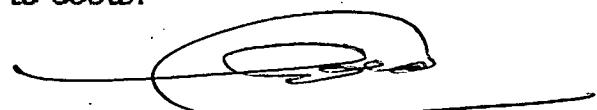
8.4 Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deem fit and proper."

2. I have heard Mr. Mahibur Rahman, learned counsel for the applicant and also Ms. U. Das, learned Addl. C.G.S.C. for the respondents.

3. When the matter came up for admission hearing, learned counsel for the applicant submits that he will be satisfied if a direction is given to the Respondent No. 3 to consider and dispose of the representation dated 13.01.2005 and communicate the result to the applicant, if not already done within a time frame.

4. Accordingly, this Tribunal directs the Respondent No. 3 to consider and dispose of the representation dated 13.01.2005 within a period of two months from the date of receipt of this order and communicate the result to the applicant, if not already done.

O.A. is disposed of at the admission stage itself. In the circumstances, no order as to costs.



(K.V. SACHIDANANDAN)  
VICE CHAIRMAN

/ mb/

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

Original Application No. 60/06

1. a) Name of the Applicant:-  
b) Respondents:-Union of India & Ors.  
c) No. of Applicant(S):- one
2. Is the application in the proper form:- Yes / No.
3. Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed :- Yes / No.
7. Whether all the annexure parts are impleaded :- Yes / No.
8. Whether English translation of documents in the Language:- Yes / No.
9. Is the application in time :- Yes / No.
10. Has the Vokatlatnama/Memo of appearance /Authorisation is filed: Yes / No.
11. Is the application by IPO/BD/for Rs. 50/- 13H 013276 dated 2-3-06.
12. Has the application is maintainable : Yes / No.
13. Has the Impugned order original duly attested been filed:- Yes / No.
14. Has the legible copies of the annexurea duly attested filed: Yes / No.
15. Has the Index of the documents been filed all available :- Yes / No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes / No.
17. Has the declaration as required by item 17 of the form: Yes / No.
18. Whether the relief sough for arises out of the Single: Yes / No.
19. Whether interim relief is prayed for :- Yes / No.
20. Is case of Condonation of delay is filed is it Supported :- Yes / No.
21. Whether this Case can be heard by Single Bench/Division Bench:
22. Any other pointd :-
23. Result of the Scrutiny with initial of the Scrutiny Clerk:  
This application is in form

SECTION OFFICER (J)

63.66  
1/2 DEPUTY REGISTRAR

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH.

6 MAR. 2006  
X  
गुवाहाटी न्यायालय  
Guwahati Bench

ORIGINAL APPLICATION No. .... /2006.

Between

MD MAHSIN ALI

..... Applicant

-AND-

UNION OF INDIA & OTHERS

..... Respondents

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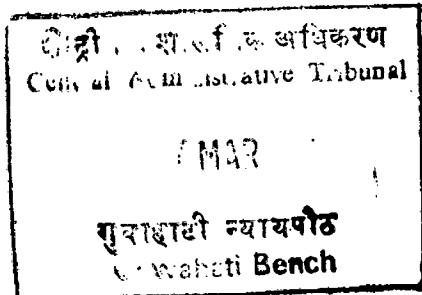
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Filed by

M. Rahman  
Advocate  
3/3/06

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**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH.**



ORIGINAL APPLICATION No. .... /2006.

MD MAHSIN ALI

..... Applicant

-AND-

UNION OF INDIA & OTHERS

..... Respondents

**SYNOPSIS**

The Applicant who was holding the post of Senior Post Master Guwahati GPO was Charge sheeted vide memo No. VIG/1-4/CBI/96-97 dated 29<sup>th</sup> April 2002 (Annexure – I) pertaining to a false and fabricated charge stated to be occurred from the period from February 1991 to the end of April 1991. Pursuant to the said memorandum of charges a regular Departmental proceeding was initiated by appointing I.O and P.O. After the completion of the proceeding I.O. Submitted his report (date and Memo No. is not shown) without supplying the same to the Applicant. But the Respondents continued to proceed with the Departmental proceedings and subsequently issued the Memorandum No. 26-6/94 – Vig (II) dated 28.12.04 (Annexure – 6) and a disagreement note with the I.O.'s Report and gave an opportunity by the disciplinary authority to make a representation or submission in writing, to the Director General (Posts) within 15 days from the date of receipt of the said Memorandum, failure of which the disciplinary authority will take action in the matter ex-parte. And after receiving the said Memorandum the Applicant submits his representation on 13.1.05 (Annexure – 7). In the mean time the applicant on attaining the age of superannuation retired from his service on 28.2.05. But till today after one year of expiry of submitting the representation no action is taken from the respondent end. The applicant being aggrieved by the aforesaid action / inaction on the part of the respondents have come under the protective hands of this Hon'ble Court seeking an urgent and immediate relief as the respondents in the name of the aforesaid Departmental proceeding withheld his pensionary dues. Inspite of repeated request the respondents are yet to release his pensionary dues.

Ref

केन्द्रीय प्रशासनिक अदायकरण  
Central Administrative Tribunal

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH.  
(An Application Under Section 19 of the Central Administrative  
Tribunal Act, 1985)

(MARCH)

गुवाहाटी स्थायपीठ  
Guwahati Bench

ORIGINAL APPLICATION No. .... /2006.

Between

MD MAHSIN ALI

..... Applicant

-AND-

1. The Union of India  
Represented by Secretary to the  
Govt. of India.  
Ministry of Communication,  
Department of posts, Dak Bhawan  
New Delhi. – 110001.
2. The Chief Post Master General  
Department of Posts  
Assam Circle, Meghdoot Bhawan  
Guwahati – 781001.
3. Assistant Director General (Vigilance)  
Dept. of Posts, Dak Bhawan  
New Delhi – 110001.
4. The Director  
Postal Service, Ambala  
(enquiry officer)  
Office of the Chief Post Master General  
Haryana Circle, Ambala – 13301.

..... Respondents

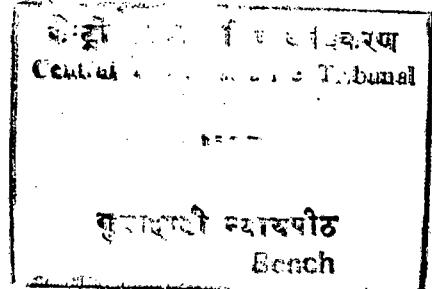
Details of the Application :-

1. The Particulars against which this applicant is made :

This application has been made against the Memorandum issued by Assistant Director General (Vig) dated 28.12.04 by which disciplinary authority disagreed the I.O. Report and given an opportunity to submit representation within 15 days and after submitting the representation no action is taken from the respondents end.

The Applicant through this application also challenges the very initiation of the departmental proceeding under rule 14 of the C.C.S. (C.C.A.) rule 1965 against him after a delay of about 11 years that too at the fag end of the applicant service career only with a sole purpose to harass without any basis.

MD : Mahsin Ali  
Filed by the petitioner through  
Mahibeur Rahman - Advocate  
3/3/06



2. Limitation :

The Applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act 1985.

3. Jurisdiction

The Applicant further declares that the subject matter of the case is within the Jurisdiction of the Administrative Tribunal.

4. Facts of the Case :

4.1- That the applicant who was holding the post of Senior Post Master, Guwahati GPO was charge sheeted vide Memo No. Vig/1-4/CBI/96-97 dated 29.4.02 pertaining to a false and fabricated charge stated to be occurred from the period from February 1991 to April 1991, pursuant to the said Memorandum of the Charges a regular Departmental proceeding was initiated by appointing I.O. and P.O. After the completion of the proceeding I.O. Submitted its record (date and Memo No. is not mentioned in the report) and same is supplied to the petitioner on 28.12.04 with a Memorandum and a copy of the CVC's advice. The I.O. in his report said that the petitioner is not entirely responsible in this case. However, the I.O. report was disagreed by D.G. (Posts), the competent disciplinary authority and given an opportunity by the Disciplinary authority to make the petitioner a representation or submission in writing to the Director General (Posts) within 15 days from the date of receipt of the said Memorandum and failing of which further action in the matter will be taken ex-parte. After receiving it the petitioner submitted his defence statement in writing on 13.1.2005 during the currency of the proceeding i.e. on 28.2.05 the applicant on attaining the age of superannuation retired from his service but no action has been taken by the respondents till today. The Applicant being aggrieved by the aforesaid action / inaction on the part of the respondents have come under the protective hand of this hon'ble Court seeking an urgent and immediate relief as the respondents in the name of the aforesaid Departmental proceeding withheld his pensionary dues. Inspite of repeated request the respondents are yet to release his pensionary dues.

4.2 That the applicant is a citizen of India and as such he is entitled to all the rights privilege and protection as guaranteed by the constitution of India and laws framed thereunder.

4.3 That the applicant while was working as SP NESD/GH under respondent No.-2 was issued with a Memorandum of Charges vide Memo No. Vig/1-4/CBI/96-97 dated 29.4.02 enclosing the statement of article of charges and imputation of misconduct or misbehavior as well as list of documents and witness. The allegation made in the said Memorandum of Charges basically relating to passing out three numbers of vouchers amounting to Rs. 23,195.80 (Rupees twenty three thousand one hundred ninety five and eighty paise) only in the different dates during the period from February 1991 to the end of April 1991.

A copy of said Memorandum of Charge dated 29.4.02 is Annexed herewith and marked as Annexure – 1

4.4 That the applicant immediately on receipt of the said charge Sheet, submitted a written representation dated 7.5.03 indicating the factual aspect of the matter and through his said representation he denied the charge made in the Memo Dated 29.4.02. It is pertinent to mention here that in the said representation the applicant while highlighting the circumstances under which he had to perform his duty during the period in question.

A copy of said representation dated 7.5.02 is Annexed herewith and marked as Annexure – 2

4.5 That the disciplinary authority however without taking into consideration the representation filed by the applicant, took a decision to proceed with the matter and to that effect the respondent No. 2 appointed I.O and P.O. Vide letter No. Vig/1-4/CBI/96-97 dated 10.10.02 and on 25.8.03, I.O. (Sri V.C. Roy)

fix date for hearing vide letter No. DPS/Misc/Con/M. Ali/ dated  
28.8.03

A copy of said letter dated  
25.8.03 is Annexed herewith  
and marked as Annexure – 3

4.6 That the respondents although took a decision to proceed departmentally by appointing I.O. and P.O. but the said authority took a long time to shoot the proceeding. The applicant who at the relevant point of time was at the verge of retirement kept of apprising the authority for finalizing the proceeding and finally the respondents, started the daily hearing from 26.11.02. It is noteworthy to mention here that prior to that, vide notice dated 11.11.02 the applicant was asked to nominate defence Assistant and he was also given the intimation regarding daily hearing of the said proceeding. Accordingly the applicant vide his letter dated 15.11.02 nominate Sri D. N. Sarmah, D.D.M (P.L.I) office of the Chief P.M.G. Assam Circle, Guwahati as his defence Assistant.

4.7 That the applicant begs to state that as per the Schedule date of hearing i.e. 26.11.02 the respondent have covered substantial part of the proceeding by examining some of the witnesses except SW-4, SW-5 and SW-8 who are not present. The I.O. as per procedure prescribed under the C.C.S (C.C.A.) rules 1965 issued notice to SW-4, Sw-5 and SW-8 for their appearance but surprisingly during the whole proceeding SW-4, SW-5 and SW-8 are not present and the inquiry is completed by I.O. and P.O. without hearing the SW-4, Sw-5 and SW-8. Sw-2 and Sw-3 during the enquiry deposed that at the time of the incident they were not working against the posts as stated in the list of witnesses.

Copies of witnesses statements are Annexed herewith and marked as Annexure – 4.

4.8 That the Chief Post Master as well as Assistant Post Master General also pursuing the matter of the applicant for its early

disposal in view of his retirement but same yielded no result in positive.

The applicant craves leave of this Hon'ble tribunal for a direction towards the respondents to produce all the aforesaid Demi official letters at the time of hearing of this case.

4.9 That in the mean time the applicant was promoted in J.T.S. on I.P.S. Gr.-A in the scale of 8,000-275-13,500 vide Government of India, Ministry of Communication and Information Technology, Dak Bhawan, Sansad Marg, New Delhi Memo No. 4-2/2003 SPG dated 6<sup>th</sup> September 2004 and posted to West Bengal Circle. Accordingly office of the chief PMG West Bengal Circle vide Memo No. SFA/P-68/XVIII, dated 16.09.04 requested chief PMG, Assam Circle to relief and direct the applicant to report to C.O Kolkata for further posting but Chief PMG Assam Circle remains silent in this matter. But on 28.12.04 disciplinary authority with some ulterior motive issued a Memorandum dated 28.12.04 in which I.O. report is opposed and given a time limit of 15 days to furnish written statement in defence. And the applicant submitted his written statement on 13.01.05 nothing is done from the respondents end till today.

A copy of said Memorandum dated 06 Sept. 04, Memorandum dated 28.12.04 of disciplinary authority and written statement of the applicant dt. 13.1.05 is Annexed herewith and marked as Annexure – 5, 6 & 7 respectively.

4.10 That the stated above on 28.02.05 the applicant on attaining the age of superannuation and retired from his service. However, due to the pendency of the aforesaid Departmental proceeding he is yet to receive his pensionary dues. And therefore he is facing lots of financial hardship.

4.11 That the applicant begs to state that the plain reading of the charge level against him clearly indicates the malafide intention on the part of the respondents to harass him. Apparently the alleged incident reflexed the period of 1991 and the charge sheet was issued in the year 2002. On the score along the proceeding initiated against the applicant is required to be set aside including the Memorandum dated 28.12.04.

4.12 That the applicant begs to state that Sri Premananda Nath APMG charged for the same offence occurred from the period from 01.05.1991 to 23.12.1991 was exonerated from his charge by disciplinary authority vide Memo No. 26-6/94/vig dt. 2/6/05 as per direction this Hon'ble Tribunal dated 9.11.04 in connection with O.A No. 257/04. And accordingly the principal offended Sri Ghanashayam BuzarBarauh was aquited by the special judge Guwahati.

A copy of the Hon'ble Tribunal Order dated 09.11.04 and a copy of Memo No. 26-6/94/vig dt. 2/6/05 is Annexed herewith and marked as Annexure – 8 & 9 Respectively.

4.13 That the applicant begs to state that on 28.02.05 the applicant on attaining the age of superannuation and retired from his service but due to pendency of the so called Departmental proceeding which is infact come to an end in his favour, he is yet to receive his pensionary dues and the respondent have virtually punished the applicant by withholding said dues which is not permissible under the rules holding the field. It is pertinent to mention here that regarding withholding of his pensionary dues respondents are yet to furnish him any suitable reply which clearly indicates the ulterior motive on the part of the respondent and as such appropriate direction need to be issued to the respondents to release all the pensinery dues including penal interest forthwith.

4.14 That the applicant begs to state that due to pendency of the disciplinary proceeding the respondents have not yet finalize the pension papers of the applicant and as a result of such inaction the applicant is yet to receive his pensionary dues is facing tremendous financial hardship. It is under these peculiar fact situation the applicant has come under the protective hands of this Hon'ble Tribunal seeking and urgent and immediate relief for redressal of his grievance. It is also under these peculiar fact situation the applicant prays for an interim order directing the respondent to finalise the applicant pensionary dues during the pendency of this O.A.

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5. Grounds for relief with legal provision :

5.1 For the respondents have acted contrary to the settled proposition of law as well as rules guiding the field in issuing the Memorandum of charge after a laps of about 11 years and as such same is not at all sustainable and liable to be set aside and quashed.

5.2 For the respondents have included false information in the Annexure – II of the charge sheet by stating that the applicant had functioned as senior post master, Guwahati GPO during the period from February 1991 to the end of April 1991 in addition to his regular duty as Deputy Post Master in the same GPO. But the applicant never worked as Deputy Post Master in Guwahati GPO or any other Post Office in India during his entire service period. The Applicant was working as A.S.P.O's, <sup>Sub</sup> Guwahati West Division prior to his posting as Senior Post Master, Guwahati GPO vide Memo No. B/7/7/officer/ch-III dt. 24.1.91. And as such same charge is not at all sustainable and liable to be set aside and quashed.

5.3 For that the respondents have included Hypothetic charge against the applicant by stating that under rule 115 (1) and 118 of Posts and Telegraphs Financial Hand Book Vol-II (First edition - reprint) the applicant failed to exercise the Verification and checks before passing the bills / vouchers of pension but the duties of Post Master prescribed in rule – 115, 116 and 117 of Financial Hand Book Vol-II stand delegated to the Deputy Post Master in First Class Post Offices vide exception below rule 117 of Financial Hand Book Vol-II and Guwahati GPO is also a first class post Office. Again as per rule 118 of Financial Hand Book Vol-II every payment must be entered on both halves of the pension payment and attested by the disbursing Officer but no such documents were presented to the applicant on attestation etc. Applicant's attestation is no where on any other documents also.

5.4 For that the respondents have included false list of documents in Annexure – III of the charge sheet that H.O case book of Guwahati GPO (SI No. 7 of Annexure – III list of document) containing charge against the fraudulent payment of pension under FFPS on 3.4.91 and signature of the applicant authenticating the payment as officiating Sr. Post Master (2 sheet) is totally false because there is no signature of the

applicant on the H.O. Case book of Guwahati GPO. Moreover except documents at SI No. 1, SI No. 3 and SI No. 5 which were stated to be false forged vouchers by the disciplinary authority in the charge sheet (Annexure – III) other documents at SI No. 6 to SI No. 12 being the main documents of the GPO bear no signature of the applicant. (Hon'ble Court may called the records).

5.5 For the respondents have included hypothetic witness in Annexure – IV of the charge sheet that SW-2 and Sw-3 are not working against the post as mentioned in witnesses list and SW-4, SW-5 and SW-8 are not present during all investigation period and I.O. submits his report without taking their evidence.

5.6 For that the respondents whimsically with intention to harsh the applicant prepared and forwarded the disagreement note without any basis. Therefore it is prayed to set aside the Memorandum No. 26-6/94vig(II) dated 28/12/05 and exonerate the petitioner from the charges.

5.7 For that Sri Premananda Nath APMG charged for the same offence occurred from the period from 01.05.1991 to 23.12.1991 was exonerated from his charge by disciplinary authority vide Memo No. 26-6/94/vig.dt. 2/6/05 as per direction of this Hon'ble Tribunal dated 9.11.04 in connection with O.A No. 257/04. And accordingly the principal offender Sri Ghanashayam BuzarBarauh was aquited by the special judge Guwahati.

5.8 For that in any view of the matter the impugned action of the respondents are not sustainable in the eye of law and liable to be aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to advance more grounds both legal as well as factual at the time of hearing of the case.

#### 6. Details of remedies exhausted :

That the applicant declares that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

**7. Matters not previously filed or pending in any other court :**

The applicant further declares that he has not filed previously any applicant, writ petition or suit regarding the grievance in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

**8. Relief Sought for :**

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted, records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following relief to applicant or pass appropriate order/ orders as your lordship may deem fit and proper.

8.1 To set aside and quash the Memorandum dated 28/12/04 along with the proceeding and to exonerate the applicant from the charge issued under Memorandum of Charge date 29/11/02 and to release his pensionary dues forthwith along with an interest 21% p/a on such delayed settlement of dues.

8.2 Benefit of the promotion (to J.T.S. of I.P.S. Gr. -A vide order dated 6<sup>th</sup> September 2004) in pensionary dues from the date of issuing the said order dated 6<sup>th</sup> September 2004.

8.3 Cost of the application.

8.4 Any other relief / relief's to which the applicant is entitled to under the facts and circumstances of the case and deem fit and proper.

**9. Interim Order prayed for :**

That the applicant during the pendency of this application prays for an interim order directing the respondents to release all his pensionary dues forthwith.

10. ....

**11. Particulars of the I.P.O.**

- a. I.P.O. No. : 134013276
- b. Date : 2/3/06
- c. Payable at : GPO, Guwahati

**12. List of enclosure :**

As stated in the index.

## VERIFICATION

I Md Mahsin Ali, S/o Late Syed Ali, aged about 61 years at resident of Hatigaon Chariali, Dispur, Guwahati, Assam, do hereby solemnly affirm and verify that the statements made in paragraphs 1 to 3, 4.1, 4.2, 4.6, 4.8, 4.10, 4.11 are true to my knowledge and those made in paragraph 4.3, 4.4, 4.5, 4.7, 4.9, 4.12, are also matter of records and the rest are my humble submission before the hon'ble Tribunal. I have not suppressed any materials facts of the case.

I am the applicant in the instant application and as such well acquainted with the facts and circumstances of the case and also competent and authorized by the other applicant to sign the Verification

And I sign on this the Verification on this the 3<sup>rd</sup> day of March..... 2006.

Md. Mahsin Ali  
**Signature**

Received 3/1/14  
Cited 3/1/14

### Annexure - I

DEPARTMENT OF POSTS:INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL  
ASSAM CIRCLE:GUWAHATI-781001

Memo No.Vig/1-4/CBI/96-97

Dated Guwahati, the 29<sup>th</sup> April,2002

## MEMORANDUM

It is proposed to hold an inquiry against Md. Mahsin Ali under Rule 14 of Central Civil Services (Classification, Control and Appeal) Rules, 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure-I). A statement of imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure-II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexure III and IV).

2. Md.Mahsin Ali is directed to submit within 10 days of receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.

3. He is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.

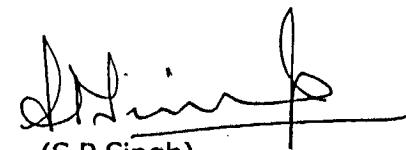
4. Md. Mahsin Ali is further informed that if he does not submit his written statement of defence on or before the date specified in para 2 above, or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of the CCS (CCA) Rules, 1965, or the orders/directions issued in pursuance of the said rule, the inquiring authority may hold the inquiry against him *ex parte*.

\* Contd....

Certified to be  
true copy  
M. Rahman  
3/3/06  
Advocate

5. Attention of Md. Mahsin Ali is invited to Rule 20 of the Central Civil Services (Conduct) Rules, 1964, under which no Government servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Md. Mahsin Ali is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the CCS (Conduct) Rules, 1964.

6. The receipt of this memorandum may be acknowledged.



(S.P.Singh)

Chief Postmaster General  
Assam Circle, Guwahati-781001

To  
Md. Mahsin Ali,  
Superintendent,  
North Eastern Stamp Depot,  
Guwahati – 781021.

### ANNEXURE-I

#### Statement of articles of charge framed against Md. Mahsin Ali, Superintendent, NESD, Guwahati

That the said Md. Mahsin Ali while functioning as Senior Postmaster, Guwahati GPO during the period from February 1991 to the end of April, 1991 wrongfully passed for payment of three numbers of false and forged bills/vouchers of arrears of family pension under the "Employees Family Pension Scheme, 1971" amounting to Rs.23,195.80/- in total on different dates during the said period.

It is, therefore, alleged that by the aforesaid acts, the said Md. Mahsin Ali failed to exercise the verification and checks before passing the bills/vouchers of arrears of pension as required under Rule 115 (1) and 118 of Posts and Telegraphs Financial Hand Book, Vol-II (First Edition – Reprint), and thereby he failed to maintain absolute integrity and devotion to duty and contravened the provisions laid down in Rule 3(I)(i) and 3(I)(ii) of CCS (Conduct) Rules, 1964.

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**ANNEXURE - II**

Statement of imputation of misconduct or misbehaviour in support of the articles of charge framed against Md. Mahsin Ali, Superintendent, NESD, Guwahati

That the said Md. Mahsin Ali, presently working as Superintendent, NESD Guwahati had functioned as Senior Postmaster, Guwahati GPO during the period from February to the end of April, 1991 in addition to his regular duty as Deputy Postmaster-I in the same GPO. During 1991 to 1993, Shri Ghanashyam Bazarbaruah, Postal Asstt in the Accounts Branch of the same GPO had fraudulently withdrawn and misappropriated pension arrears to the tune of Rs.3,84,407.15 in total on different occasions from the accounts of different pensioners under "Employees Family Pension Scheme, 1971" by preparing false vouchers and getting signatures of different passing officers on these false vouchers. In fact, the payment of these arrears of pension had already been made to the actual pensioners earlier in the same GPO. Out of the false and forged vouchers by which the fraudulent withdrawals were made, the said Md. Mahsin Ali had signed and passed the vouchers shown below for payment in the capacity as officiating Sr. Postmaster on the dates shown against them.

Sl	Name of the pensioner	Period of arrear	Amount & date of payment to genuine payment	Date of subsequent fraudulent payment
1	Smt. Hemlata Barman	28.11.85 to 31.12.88	Rs.6,021.80/ 31.1.89	3.4.91
2	Smt. Lakshmi Roy	1.4.84 to 30.6.90	Rs.7,158/- 23.7.90	16.4.91
3	Smt. Neli Chakraborty	1.7.86 to 30.9.88	Rs.10,016/- 10.10.88	19.4.91

The said Md. Mahsin Ali failed to exercise the verification and checks before passing the bills/vouchers of pension as required under Rule 115(1) and 118 of Posts and Telegraphs Financial Hand Book, Vol-II (First Edition - Reprint) and thus facilitated making of fraudulent payment of pension arrears amounting to Rs.23,195.80 in total and caused loss to the government.

Therefore, it is alleged that by the aforesaid acts, the said Md. Mahsin Ali failed to exercise the verification and checks before passing the bills/vouchers of arrears of pension as required under Rule 115(1) and 118 of Posts & Telegraphs Financial Hand Book, Vol.II (First Edition - Reprint), and thereby he failed to maintain absolute integrity and devotion to duty and contravened the provisions laid down in Rule 3(I)(I) and 3(I)(II) of CCS (Conduct) Rules, 1964.

-15-

### ANNEXURE - III

List of documents by which articles of charge framed against Md. Mahsin Ali,  
Superintendent, NESD, Guwahati are proposed to be sustained

1. Paid voucher dated 3.4.91 for an amount of Rs.6,021.80 being the arrears of pension paid to the name of Smt. Hemlata Barman (alleged to be false).
2. Paid voucher dated 31.1.89 for an amount of Rs.6021.80 being the arrears of pension paid to actual pensioner Smt. Hemlata Barman (Genuine).
3. Paid voucher dated 16.4.91 for an amount of Rs.7,158/- being the arrears of pension paid to the name of Smt. Lakshmi Roy (alleged to be false).
4. Paid voucher dated 23.7.90 for an amount of Rs.7158/- being the arrears of pension paid to actual pensioner Smt. Lakshmi Roy (Genuine).
5. Paid voucher dated 19.4.91 for an amount of Rs.10,016/- being the arrears of pension paid to the name of Smt. Neli Chakraborty (alleged to be false).
6. Schedules of pension payment containing entries of the payment made falsely on 3.4.91, 16.4.91 and 19.4.91 (in 6 pages).
7. HO Cash Book of Guwahati GPO containing charges against the fraudulent payment of pension under EFPS on 3.4.91 and signature of Md. Mahsin Ali authenticating the payment as officiating Sr. Postmaster (2 sheets).
8. Treasurer's Cash Book of Guwahati GPO containing entries of fraudulent pension payment (EFPS) on 3.4.91.
9. HO Cash Book of Guwahati GPO containing entries of fraudulent pension payment (EFPS) on 16.4.91.
10. Treasurer's Cash Book of Guwahati GPO containing entries of fraudulent pension payment (EFPS) on 16.4.91.
11. HO Cash Book of Guwahati GPO containing entries of fraudulent pension payment (EFPS) on 19.4.91.
12. Treasurer's Cash Book of Guwahati GPO containing entries of fraudulent pension payment (EFPS) on 19.4.91.
13. Opinion No.DXC-235/95 dated 27.2.96 of the Govt. Examiner of Questioned Documents.
14. Specimen writings of Md. Mahsin Ali marked as S-85 to S-91.
15. Admitted writings of Md. Mahsin Ali marked as A-55 to A-72.
16. Asstt. Treasurer's Rough Book containing entries of pension payment (EFPS on 3.4.91, 16.4.91 and 19.4.91 (3 sheets).

**ANNEXURE - IV**

**List of witnesses by whom the articles of charge framed against Md. Mahsin Ali,  
Superintendent, NESD, Guwahati**

1. Shri Nagendra Nath Sarma, APM (A/cs) (Retired) Guwahati GPO – now at Birubari P.O. Gopinath Nagar, Guwahati-16.
2. Shri Sukumar Paul, Dy. Postmaster-II, Guwahati GPO (the then APM (A/cs) Guwahati GPO).
3. Shri Lalit Ch. Deka, Group-D, Accounts Branch, Guwahati GPO.
4. Shri H.S.Tutija, M.Sc, Dy.GEQD (Retd), 22 Golden Palace Colony (A.B.Road), Near Raj Shree Automobile (Godbadhi Bridge), Indore (MP)-452009.
5. Shri Kanak Ch. Das, Postal Asstt. Silpukhuri SO, Guwahati-3 (the then PA, Accounts Branch, Guwahati GPO).
6. Shri Chandiram Kalita, Postal Asstt., North Guwahati SO (the then PA (Receipts), Guwahati GPO).
7. Shri Dwijen Medhi, Postal Asstt., Fancy Bazar SO, Guwahati-1 (the then Bill Clerk, Accounts Branch, Guwahati GPO).
8. Shri T.Thangzalian, Inspector, Central Bureau of Investigation (Investigating Officer of the Case).

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To, The Chief Postmaster General,  
Assam Circle, Guwahati- 781 001

NO. M Ali/ Inquiry/2002 Dated at Guwahati, the 07/05/2002  
Sub:- Holding of inquiry against Sri M Ali under Rule 14 of CCS(CCA),  
Rules, 1965  
Ref. CO/ Guwahati Memo NO Vig/ 1-4/ CBI/96-97 dated 29/04/2002

Sir,

In response to CO/ Guwahati Memo NO.Vig/1-4/CBI/96-97 dated 06.03.2002, I submitted my statement of defence denying the charge framed against me in toto and expressed desire to be heard in person. This time also the same charge vide CO/ Guwahati Memo NO same dated 29.04.2002, I deny it again for the following reasons.

1) In Annexure II i.e. statement of imputation of misconduct or misbehaviour etc. it is stated that Sri M Ali, presently Supdt. NESD/ Guwahati had functioned as senior Postmaster, Guwahati GPO during the period from February to the end of April, 1991 in addition to his regular duty as Deputy Postmaster I in the same GPO.

Here I would like to intimate that by God, I neither worked as Dy. Postmaster I or Dy. Postmaster II of Guwahati GPO nor I was ordered to do so at any time during my long 37 ½ years of service in the Department.

2) Again I have been charged for failure to exercise the verification and checking before passing the bills/ vouchers of arrear pension as required under Rule 115(1) and 118 of Postal Financial Handbook, Vol II (First edition-Reprint) and thereby I failed to maintained absolute integrity and the devotion to duty and contravened the provision laid down in Rule 3(I)(i) and 3(I)(ii) of CCS(Conduct) Rules, 1964.

In this connection I beg to draw your kind attention to the fact that the duties of the Postmaster prescribed in Rules 115, 116 and 117 of FHB Vol II may be performed in the Presidency Post Offices by the Dy. Postmaster or an Asstt. Postmaster and in first class Head

Certified to be  
true copy  
M. Rahman  
3/30-6  
Advocate

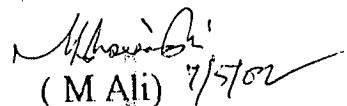
offices by the Dy. Postmaster( exception-below Rule 117 of FHB Vol II).

Again the duties of the Postmaster prescribed in Rule 118 ibid may be performed by the Dy. Postmaster or Asstt. Postmaster in Presidency Post Offices and by the Dy. Postmaster in first class Post Offices during absence of Postmaster ( Note below Rule 118 of FHB Vol II).

- 3). Guwahati GPO which is a first class Head Office has vested the power to APM(A/Cs)/ DPM to exercise the verification and checking before passing the bills/ vouchers as required under above mentioned Rules. Hence it is the natural course of duty of the Sr. Postmaster to sign the bills/ vouchers prepared by the responsible officials. Therefore, the Sr. Postmaster of a first class Head Office is only technically responsible for causing pecuniary loss to the Govt., but not personally responsible for his act. As such, as the Sr. Postmaster is not personally responsible, therefore, the question of offering facilitation to make fraud or wrongfully passed the bills/vouchers does not arise.
- 4). As the charge sheet itself related to the fraud committed by one Sri Ghanashyam Buzarbaruah, PA in accounts branch, Guwahati GPO, preparing false vouchers and getting signature of different passing officers including myself fraudulently, therefore, the charged in connected with fraud committed by some other individual has no due weight in throwing on the soldier of other on the plea that he had failed to follow the procedure laid down in the Financial Handbook.
- 5). In this connection, CAT/ Madras Bench Judgement R. Balakrishnan. V. Union of India and others OA NO 1496 of 1992 Date of Judgement 02.12.93 may kindly be referred to wherein the APM was held responsible for violating the procedure laid down in the P&T Manual. Action was taken by ordering recovery of Rs. 3000.00(three thousand) in monthly installments of Rs. 100.00 from his salary. The Tribunal after considering the rival contentions, found that the charge memo was based on the applicant's failure to scrutinize the Pass Book. Again the Tribunal observed that applicant was not personally responsible for causing pecuniary loss to the Govt. and at best he can be held to be technically responsible. Accordingly the orders of the disciplinary authority and appellate authority were set aside.

In view of the facts narrated above, I fervently pray your honour to drop the charge framed against me. I hope that my prayer will be granted by your kind consideration.

Yours faithfully,

  
( M Ali) 7/5/02

Superintendent,  
NE Stamp Depot, Guwahati-20

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL  
ASSAM CIRCLE: GUWAHATI-781001

No. DPS/Misc/Con/M.Ali,

Dated Guwahati, the 25.8.03.

N O T I C E

u/p ✓  
To

Md. Mahsin Ali,  
DSRM [HQ],  
O/o the SSRM GH Division,  
Guwahati-781001.

I am the Inquiry Authority in the proceedings against  
Md. M.Ali, as appointed vide Chief PMG, Assam Circle, Guwahati  
letter No. Vig/1-4/CBI/96-97 dated 10.10.2002.

Now, therefore, the undersigned fix the date of the  
preliminary / regular hearing on the case on 11.9.03 and 12.9.03  
at 1100 hours in the O/o the Chief PMG, Guwahati.

You are therefore asked to appear before me on the  
date, time and venue mentioned above.

  
(V.C. Roy)  
Inquiry Officer  
And

Director of Postal Services [HQ]  
O/o the CPMG, Assam Circle, Guwahati

Copy to :-

1. Shri Sudhir Ghose, Asstt. Director (Mails & WLF) O/o the CPMG, Assam Circle, Guwahati and the Presenting Officer for attendance in the inquiry as fixed above. All the witnesses as listed in Annexure-IV have already been summoned to appear before the inquiry at the venue and time mentioned above.
2. The Chief PMG[Vig], Assam Circle, Guwahati for information. Shri D.N.Sarma, DDM (PLI) is nominated as Defence Assistant to represent the case on behalf of Shri A.B.Seal. He is requested to direct the officer to attend the inquiry on the date/time fixed.

  
(V.C. Roy)  
Inquiry Officer  
And

Director of Postal Services [HQ]  
O/o the CPMG, Assam Circle, Guwahati

*Certified to be  
true copy  
M. Rahman  
3/3/03  
Advocate*

SW 1

Deposition of Sri Nagendra Nath Sarma, APM Accounts (Retired), Guwahati GPO  
in the Rule 14 case against Md Mohsin Ali, the then Senior Postmaster, Guwahati GPO  
and now DSRM, GH-Dn, Guwahati dated 11.9.2003.

Examination-in-Chief by PO :

My name is Sri Nagendra Nath Sarma and I have retired from service on 31.5.1997. At the time of retirement I was working as APM A/cs, I and II, Guwahati GPO.

I have seen the documents marked S-1, S-2, S-3, S-4, S-5, S-6(i), S-6(ii), S-6(iii), S-6(iv), S-6(v), S-7(i), S-7(ii), S-8, S-9, S-10, S-11, S-12. All these are documents maintained in the Guwahati GPO. The paid vouchers marked S-1, S-2, S-3 and S-4, all bears the signature of the payee as well as the signature of Senior Postmaster. The date of payment shown are the actual date of payment made to the payee and incorporated in the corresponding accounts on those dates.

Examination-of-Chief is over.

Cross Examination by Defence Assiatance :

Q. What is your age ?  
 A. At present my age is 64 years.

Q. Whether your vision is clear or not ?  
 A. I can not see from my left eye and I am using spectacles from 1957.

Q. Please see S-7, S-9, and S-11. Who has to sign on these documents and who has actually signed it ?  
 A. It has to be signed by Senior Postmaster but the above documents has been signed by the Deputy Postmaster and under what circumstances it has been signed by Deputy Postmaster, I can not say.

Cross Examination by Defence Assistant is over.

Re-examination : NIL

Question by I.O : NIL

<i>11-9-03</i> (T C ROY) I.O & DPS Guwahati	<i>11-9-03</i> (S GHOSE) PO & AD A/C Guwahati	<i>11-9-03</i> (M ALI) CO & DSRM Guwahati	<i>11-9-03</i> (D N SARMA) DA & DDM PLI Guwahati	<i>11-9-03</i> (N N SARMA) Witness & Retd APM Guwahati GPO
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*Certified to be  
true copy  
M. Rahman  
Advocate*

SW-2

DEPOSITION OF SHRI SUKUMAR PAUL, SW=2, THE THEN  
APM(A/Cs), GUWAHATI GPO, NOW RETIRED AS PM, DHUBRI HO DATED  
11.09.2003

Examination-in-Chief by P.O.

My name is Shri Sukumar Paul and I worked as APM(A/Cs), Guwahati GPO from July, 1991 to February, 1994 as far as I remember. During the period under investigation when <sup>the</sup> fraud was committed I was not working as APM(A/Cs), Guwahati GPO. During this period I was working as APM(A/Cs), Dhubri HO. I retired from the service on 31.08.2003.

Examination-in-Chief over

Cross Examination by D.A. = Nil

Question by I.O. = Nil

*Alley*  
11-9-03  
16

*W.M.S.*  
11.9.03  
TO

*DK*  
11.9.03

*Verdict*  
cc  
11.9.03

*Paul*  
11/9/03  
(Witness)

SW

SW-3

DEPOSITION OF SHRI LOHIT CHANDRA DEKA, GROUP D, ACCOUNTS  
BRANCH, GUWAHATI GPO DATED 11.09.2003

Examination-in-chief by P.O.

My name is Shri Lohit Chandra Deka. I worked as Group D in Accounts Branch of GUWAHATI GPO from 14.10.1992. At the period which is under enquiry, I was not working in the Accounts branch. I was working in the GPO Mail Branch and I have no information or knowledge about this case.

Examination-in-Chief over

Cross examination by D.A. = Nil

Question by I.O. = Nil

Abhay  
11-9-03  
I.O.

Abhay  
11-9-03  
P.O.

D  
11-9-03  
D.A.

Abhay  
11-9-03  
D.A.

D  
11-9-03  
( mid ass  
Lohit Ch. Deka.

DEPOSITION OF SRI CHANDI RAM KALITA (SW-6), THE THEN ASSISTANT TREASURER-IV,  
GUWAHATI GPO AND NOW SPM, NORTH GUWAHATI SO, DATED 12.9.2003.

Examination-in-Chief:

My name is Sri Chandi Ram Kalita and I was working as Assistant Treasurer-IV, Guwahati GPO from January 1991 to December, 1992. My duty during the period was PLI Receipts, Voucher payment. I used to make payment some passed vouchers presented to me, and some agent's commission bill also paid by me. I have seen S-1, S-2, S-16(i) and S-16(ii) and these were not maintained by me nor payment made by me.

Examination-in-Chief over

Cross Examination by Defence Assistant :

Q. Is it not a fact that you were working as Asstt. Treasurer during that period i.e. January 1991 to December 1992.

A. Yes.

Q. You worked as Treasurer from January 1991 to December 1992. Did you make payment against the vouchers exhibited as S-1, S-3 and S-5.

A. No, I did not make payment against these vouchers.

Q. Who keeps the stamps of Senior Postmaster of Treasury Branch.

A. The stamps were kept by DPM who is the incharge of Treasury.

Q. Who prepared pension bill.

A. The Pension clerk prepares pension bill and affixing the seal of Sr Postmaster, presented to the Sr Postmaster for signature etc.

Cross Examination over.

Re-Cross Examination: NIL

Question by I.O.:

Q. You have admitted that S-1, S-3 and S-5 vouchers were not paid by you. How do you determine that it was paid by you or not.

A. The payment made is entered in Treasurers Cash book. The said payment have been entered in S-16 and that is not my handwriting.

Q. How many Assistant Treasurers, apart from you, were engaged in effecting payment of arrears of pension.

A. 4 Assistant Treasurers including me.

*DR*  
12-9-03  
I.O.

*W.W.W. 12.9.03*

*2/12/03*

*12.9.03*

Q. Please see Annexure-IV of Memo of Charges where your name entered as Srl. 6 and it is mentioned that you were working as PA (Receipts). Were you working as PA (Receipts) during that period?

A. I have never worked as PA (Receipts).

Q. Can you describe the process of payment of arrears of pension from the stage that a pensioner reaches the post office.

A. No, I cannot describe each step.

Q. Please describe the checks and precautions that a Treasurer has to take before making payment of arrears.

A. The pensioner comes to the Treasury with pension book and the passed vouchers. After ascertaining the identity of the pensioner and the signature of the Sr. Postmaster, the payment was made.

Q. Was the pensioners bringing passed voucher themselves or was it being brought by some staff of the post office from the chamber of Sr. Postmaster after his signature?

A. Pensioners personally use to bring the passed vouchers to me. After signature of the Sr Postmaster, it used to go back to the Pension clerk and the pensioner used to collect their passed vouchers from him only.

Q. Where the pensioner used to put their first claim?

A. To the pension clerk.

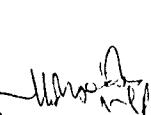
Q. Do you remember who was the pension clerk of the period under enquiry.

A. Mr. Ghanashyam Bazarbaruah was the pension clerk.

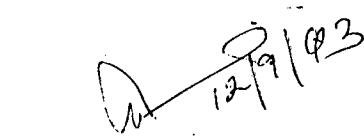
Question by I.O over

  
(V C ROY)  
I.O & DPS  
Guwahati

  
(S GHOOSE)  
PO & AD A/C  
Guwahati

  
(M ALI)  
CO & DSRM  
Guwahati

  
(D N SARMA)  
DA & DDM PLI  
Guwahati

  
(CHANDI RAM KALITA)  
Then Asstt Treasurer-IV  
Guwahati GPO,

Deposition of Sri Dwijen Medhi, (SW-7) Postal Assistant, Silpukhuri SO  
and the then Assistant Treasurer, Guwahati GPO dated 11.9.2003.

Examination-in-Chief by PO :

My name is Sri Dwijen Medhi and I am working as Postal Assistant, Silpukhuri SO. I worked in Guwahati GPO from 1990 - 1993 as Assistant Treasurer in the Treasury Branch. I have seen the listed documents market S-5 (Paid vouchers of employees family pension scheme for Rs 10,016/-) paid on 19.4.1991.) I have also seen the listed documents market S-16(iii) Assistant Treasurers Book. As Assistant Treasurer, I effected payment of family pension of Rs. 10,016/- to the payee after <sup>Seeing</sup> ~~see~~ the Postmaster's signature on the paid voucher as passed for payment. After making payment I made necessary entry in my Assistant Treasurer Book of date 19.4.1991 { S-16(iii) } and record was personally maintained by me.

Examination-of-Chief is over.

Cross Examination by Defence Assiatance : NIL

Re-examination : NIL

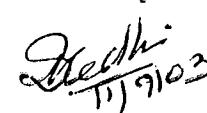
Question by I.O : NIL

  
(V.C. ROY)  
I.O & DPS  
Guwahati

  
(S. GHOSE)  
PO & AD A/C  
Guwahati

  
(M. ALI)  
CO & DSRM  
Guwahati

  
(D.N. SARMA)  
DA & DDM PLI  
Guwahati

  
(DWIJEN MEDHI)  
Witness & PA.  
Silpukhuri SO

11.9.03

11.9.03

11.9.03

11.9.03

11.9.03

NO.4-2/2003-SPG

Government of India

Ministry of Communications and Information Technology

Department of Posts

Dak Bhawan, Sansad Marg, New Delhi-110001

13 SEP 2004

Dated the 6<sup>th</sup> September, 2004.

ORDER

Sub: Posting on promotion in Junior Time Scale of Indian Postal Service Group 'A' (Pay Scale-Rs.8,000-275-13,500/-)

RECORDED & FILED

The President is pleased to appoint the following officers of Postal Service Group 'B' to officiate on regular basis in the Junior Time Scale of Indian Postal Service Group 'A' in the pay scale of Rs.8,000-275-13,500/- with effect from the date of assumption of charge and until further orders.

2. The officers on promotion to JTS are posted to the circle mentioned against each:

S N	Name of the Officer (S/Shri)	Circle where working	Circle to which posted on promotion
1	2	3	4
1.	H AHMED	ASSAM	NE
2.	S L HOTKAR	KTK	KTK
3.	LALDHARI RAM	JHAR	JHAR
4.	N V VEDI	TN	TN
5.	U P MONDAL	BIHAR	BIHAR
6.	R D PATEL	GUJ	GUJ
7.	A D VANKAR	GUJ	GUJ
8.	R J PARMAR	GUJ	GUJ
9.	A S MUTHUKUMARASWAMY	TN	TN
10.	P KANDASWAMI	TN	TN
11.	G L DHAKRE	MP	MP
12.	C M GAHLOT	RAJ	HARYANA
13.	DAMNESH KUMAR	DELHI	DELHI
14.	A LINGARAJU	WB	WB
15.	RAMKHAJ	DELHI	DELHI

Certified to be  
true copy

M. Rahman  
3/B/05  
Advocate

16.	JAGDISH PRASAD VERMA	RAJ	HARYANA
17.	K V RAO	AP	AP
18.	R S KARDAM	DTE	DTE
19.	P C BUNKAR	RAJ	HARYANA
20.	C GANAPATHY	TN	TN
21.	C MURUGAN	TN	TN
22.	P C PAULOSE	KER	KER
23.	D SANKARANARAYANAN	DTE	DTE
24.	N KRISHNAMURTHY	TN	TN
25.	P P ARUMUGHAM	TN	TN
26.	LAXMAN SINGH	UP	UP
27.	N V KALYANKAR	MAH	MAH
28.	S SELVARAJAN	TN	TN
29.	A U VOHRA	GUJ	GUJ
30.	K J ANDREWS	TN	TN
31.	R C BISHT	UTTARANCHAL	UTTARANCHAL
32.	M K MONDAL	WB	WB
33.	A V S KRISHNA RAO	AP	AP
34.	RAGHUNANDAN JHA	BIHAR	BIHAR
35.	N S RADHAKRISHNAN	TN	TN
36.	G M BHOKHARE	MAH	MAH
37.	ALIM AKHTAR	BIHAR	BIHAR
38.	V M PRABHU	PTC, MYSORE	KTK
39.	K K CHANDEL	MP	MP
40.	P V SUBBA RAO	AP	AP
41.	K L KALOSIA	RAJ	PUNJAB
42.	R K CHAURE	CHHATT	CHHATT
43.	C S BADHAN	PUB	PUB
44.	T A CHELLAPPAN	KER	KER
45.	B L KORI	MP	MP
46.	A R DHANKAR	CHHATT	CHHATT
47.	M A FATMI	UP	UP
48.	M MOHSIN ALI	ASSAM	WB

41.	P P YADAV	Uttar	BIHAR
50.	S R MORAB	UTK	KTK
51.	J C SEHGAL	HAR	HAR
52.	PARAMJEET SINGH	DELHI	DELHI
53.	S R CHOUKSEY	MP	MP
54.	K C GUPTA	MP	MP
55.	D R MORE	MAH	MAH
56.	J K RAHUL	UP	UP
57.	BASU DEO	DELHI	DELHI

3. Vigilance/Disciplinary Case if any

If any vig./disc.case of the type referred to in O.M.No.22011/4/91-Estt.(A) dated 14.9.92 from DOP&T circulated vide this office memo no.25-19/88-SPG dated 13.10.92 is pending against any of the officers, he should not be relieved for posting without obtaining specific orders from this office. The officers against whom any punishment is current should not be promoted before expiry of currency of punishment. A report in this regard be submitted immediately.

4. Fixation of Pay

All the officials who wish to give option for choosing date for fixation of pay under FR-22 (I)(a)(1) should do so within one month from the date of assumption of charge.

5. Officers allotted out of their parent circle

The circles of allotment will immediately issue posting orders and in any case not later than 15.09.04. In case of any difficulty in issue of posting orders, the matter should be brought to the notice of Dte. Immediately. The present circles of such officers on receipt of posting orders will immediately relieve the officer, unless they submit unconditional refusal. The CPMsG of the circle of allotment/ present circles will personally ensure issue of posting orders by the due date and immediate relief of the officers. Despite issue of posting order, if any officer does not join within one month from the date of issue of posting orders, it will be presumed that he has declined the promotion and this should be brought to the notice of this office immediately. If any of the above mentioned officers is not working in the circles mentioned against his name due to any reason, this should be intimated to this office immediately.

6. The above said promotion to JTS is however subject to the final outcome of the OA 714/HP/99 dated 18.11.99 of Hon'ble Central Administrative Tribunal Chandigarh Bench.

7. Any representation regarding re-allotment from the officer will not be entertained in any case unless he join the promotional post.

8. Relevant charge reports may be sent in due course.

(R.S. YADAV)

Asstt. Director General (SPG)

Copy to:

1. All officers concerned.
2. PS to MOC&IT/MOS(C&IT).
3. Sr. PPS to Secretary (P).
4. All Members(PSB)/JS&FA/Sr.DDG(Vig.)/CGM(PLI)
5. All Pr. CPMsG/CPMsG/PMsG.
6. Secretary,PSB.
7. Controller, Foreign Mails, Mumbai.
8. Director, Postal Staff College, Ghaziabad.
9. Addl.DG, Army Postal Service, c/o '56 APO.
10. All Directors, PTCs.
11. All Directors/Dy. Directors, Postal Accounts.
12. All Dy. Directors General.
13. The General Secretary, Postal Officers' Association, (India).
14. CS to Member (P)/ADG(Admn.)/C&A/PB/GA(P) Section/vigilance section, Postal Dte.
15. SO's Guard File.
16. Spare copies (25).

(H. N. GUPTA)

Section Officer (SPG)

No.26-6/94-Vig. (ii)

Government of India

Ministry of Communications & IT

Department of Posts

Dak Bhawan, Sansad Marg,

New Delhi - 110 011.

Dated: 28 December, 2004.

### MEMORANDUM

Md. Mahsin Ali, Superintendent, North Eastern Stamp Depot, Guwahati was proceeded against under Rule 14 of CCS (CCA) Rules, 1965 vide Circle Office Memo No. Vig/1-4/CBI/96-97 dated 29.4.2002 for certain irregularities committed by him while functioning as Sr. Postmaster, Guwahati GPO. The said Md. Mahsin Ali, vide his statement of defence dated 07.5.2002, denied the charges framed against him. Accordingly, I.O. and P.O. were appointed vide Circle Office orders each dated 10.10.2002 to conduct oral inquiry in the case.

2. Shri V.C. Roy, the Inquiring Authority, has since submitted his report dated nil in which he has recorded his findings by saying, amongst other things, that he finds it difficult to directly hold the said Md. Mahsin Ali, the gullible Sr. Postmaster entirely responsible in this case. A copy of the Inquiry Report is enclosed.

3. The D.G. (Posts), the competent disciplinary authority, has however, tentatively disagreed with the findings of the Inquiring Authority in respect of the Article of charge alleged in annexure-I of the above said Memo of Charge and has agreed with the CVC's advice contained in their ID Note No.99/P&T/018/9315 dated 09.11.2004 (Copy enclosed) in the matter. The grounds of disagreement are indicated in the enclosed "Disagreement Note". The D.G. (Posts) will, however, take the final view in the case after considering the representation, if any, submitted by the charged officer on the I.O.'s report as also against the tentative views as contained in "Disagreement Note" referred to above.

4. Md. Mahsin Ali is hereby accordingly given an opportunity by the disciplinary authority to make his representation or submission, in writing, to the Director General (Posts) within 15 days from the date of receipt of this Memorandum, irrespective of whether the report/findings of the disciplinary

Certified to be true copy  
M. Rahman  
3/3/06  
Advocate

authority are favourable to him or not, failing which further action in the matter will be taken *ex parte*.

7. The receipt of this Memo. shall be acknowledged.

*S.S.K.Rao*  
( S.S.K. RAO )  
Assistant Director General (Vig.)

Encls: (i) One copy of I.O.'s report.  
(ii) A copy of CVC's 2<sup>nd</sup> stage advice.

*✓ Md. Mahsin Ali,  
Superintendent,  
North Eastern Stamp Depot.,  
Guwahati - 781 021.*

(THROUGH CPMG, ASSAM CIRCLE, GUWAHATI - 781 001)

## Inquiry Report

A disciplinary proceedings under Rule-14 of CCS( CCA) Rules, 1965 was drawn against Md. Mahsin Ali, the then Sr. Postmaster Guwahati GPO and now DSRM 'GH' Divn. Guwahati by the Chief PMG, Assam Circle,Guwahati vide his Memo No.Vig/1-4/CBI/96-97 dated 29.4.2002. The Charges brought against the said Md. Mahsin Ali were as follows:-

" That the said Md. Mahsin Ali while functioning as Sr. Postmaster, Guwahati GPO during the period from February,1991 to the end of April, 1991 wrongfully passed for payment of three numbers of false and forged bills/Vouchers of arrears of family pension under the " employees Family Pension Scheme 1971" amounting to Rs.23,195.80 in total on different dates during the said period.

It is, therefore, alleged that by the aforesaid acts, the said Md. Mahsin Ali failed to exercise the verification and checks before passing the bills/vouchers of arrears of pension as required under Rule-115(1) and 118 of Posts & telegraphs Financial Hand Book Vol-II(first Edition-Reprint) , and thereby he failed to maintain absolute integrity and devotion to duty and contravened the provisions laid down in Rule 3(1)(i) and 3(1)(ii) of CCS(Conduct) Rules,1964".

2. The said Md. Mahsin Ali refuted the charges brought against him vide his written statement of defence dated 7.5.2002 which necessitated detailed oral inquiry. I was appointed as Inquiring Authority in this proceedings vide the CPMG,Assam Circle, Guwahati Memo No.Vig/1-4/CBI/96-97 dated 10.10.02 to inquire into the charges framed against said Md. Ali. Shri Sudhir Ghose, AD(Mails & Welfare), O/o the CPMG, Assam Circle,Guwahati was appointed as the Presenting Officer vide a separate memo No. Vig/1-4/CBI/96-97 dated 10.10.02 to present the case on behalf of the Disciplinary Authority. The charged Officer nominated Shri D.N.Sharmah, DDM(PLI), O/o the CPMG, Assam Circle, Guwahati as his Defence Assistant.

3. The Preliminary hearing of the case was held by me on 26.11.2002 and both the Presenting Officer and charged officer participated in the hearing. The charged Officer unequivocally denied the charges leveled against him. All the original listed documents as annexed in Annexure – III of the Memo of charges (except the documents at Sl. 13 and 16) were inspected by the charged Officer on 18.2.03 and xerox copies of such documents were made over to him. The

charged Officer expressed no interest to inspect the documents mentioned above in origin and xerox copies of said documents were however supplied to him. The charged officer requisitioned 4(four) additional documents to examine them for his defence purpose and after having considered the relevancy of such documents with the charges, the additional documents were got examined by the charged officer and these were brought to the inquiry. The regular hearing of the case was made on 11.9.03 and 12.9.03. Out of 8(eight) prosecution witnesses 5(five) witnesses were examined/cross examined during the inquiry and at this stage of the inquiry the charged officer submitted that he does not want further inquiry in the case as after going through the documents and recollecting the events that had been had during the inquiry he admitted that he had inadvertently put his signature on the vouchers through which double payments were made.

4. I have gone through the records of inquiry, depositions of witnesses, the written briefs of both the Presenting Officer and the charged officer very carefully. The charged Officer during the course of enquiry and after having fully recollected the events admitted to have signed the pay orders for payment of the arrear bills/vouchers. He also explained the circumstantial atmosphere of the office prevailing during the period caused by the agitating staff in their demand for payment of Special Duty Allowance. In such a prevailing unhealthy situation the principal offender i.e. Shri Ghanashyam Bujarbarua, the bill clerk of Pension Section, Guwahati GPO availed the opportunity to get the signature of the Sr. Postmaster for defrauding the amount. It is as such an admitted fact that Rs.23,195.80 being arrear pension was fraudulently paid during the aforementioned period and the pay orders were signed by the charged officer. The matter relating to Pension payment is dealt by the Accounts Branch which functions under the exclusive supervision of the Asstt. Postmaster(Accounts). The payment vouchers are prepared by the dealing assistant of the Accounts Branch under supervision and authority of the APM(A/cs) before producing them to the Dy. Postmaster/Sr.Postmaster for signature. The bill Assistant, Sri Ghanashyam Bujarbarua prepared the bills but the APM(A/cs) failed to scrutinize them before putting up to the Sr. Postmaster for signature. As the bills were put up to the Sr. PM Md. Mahsin Ali signed the pay orders with obvious mind that the Accounts supervisor i.e. APM(A/cs) might have checked it before sending it to him as being done normally. Therefore, the APM(A/cs) failure is mainly responsible for payment of the bills. After payment also the paid vouchers are supposed to be checked by the APM( A/cs) before admitting and scheduling the payment. Here also the APM(A/cs) failed to perform his duties sincerely though he was delegated to do so. An Officer has to rely on the Supervisory subordinate to him before authorization of any payment otherwise it may not be possible for him to perform daily works

particularly in a huge operative office like Guwanati GPO inspite the facts of such a tense working situation prevailing during the period for a long pending staff demand for Special Duty allowance. The prosecution charged the officer for not following the procedure of checking vouchers of Pension payment as required under Rules-115(1) & 118 of P&T FHB Vol II ( First Edition-Reprint). The Posts of APM(A/cs) are created exclusively for accounts branch to assist the Postmaster/Sr. Postmaster. As such in all accounts matters including checking of vouchers, the duties under aforesaid rules are therefore, to be performed by the APM(A/cs) as per delegation. But the APM(A/cs) has not been brought to picture in this case and Md. Mahsin Ali, Sr. PM. Is held entirely responsible which does not appear to be fair and just. I find that the prosecution did not account the circumstances in which the pay orders were signed by the charged Officer where the primary duty to observe the provision of the rules alleged to have violated by the charged officer lies with the full fledged supervisor i.e. APM(A/cs) posted in this office but simply held the gullible head of the office guilty without discussing the basis and reason of holding him responsible. The charged officer is also charged that by violating the provisions of the above mentioned rules he displayed lack of integrity and non devotion to duty. The prosecution could not produce any other material evidence to sustain that said Md. Mahsin Ali ever displayed lack of integrity and non -devotion to duty. Therefore, his integrity and devotion can not be held to be doubtful in view of this failure of prosecution to prove it otherwise. The primary duty of checking vouchers lies with the subordinate supervisor i.e. APM(A/s) working under him. The principal offender, with a pre-planned ill motive and taking the advantage of the negligence in duty by the Account's Supervisor(APM A/cs), managed to obtain the signature of the charged officer while he was functioning as Sr. Postmaster, as a token of pay order in a busy moment and unhealthy situation caused due to staff agitation. In view of this fact I find it difficult to directly hold the said Md. Mahsin Ali, the gullible Sr. Postmaster entirely responsible in this case.



(V. C. Roy)  
Inquiring Authority  
&

Director of Postal Services(HQ)  
Assam Circle, Guwahati.

- 67/N -

**CONFIDENTIAL**

**CENTRAL VIGILANCE COMMISSION**

SUB:- Case No. RC-17(A)/94-SHG against Shri P. Nath, APMG, Retd. and others.

Ref:- D/o Posts' File No. 26-6/94 Vig. dated 19/10/2004.

The Commission has perused the inquiry report, along with its relevant records and the comments of the administrative authorities thereon. It does not agree with the findings of the inquiring authority. It concurs with the recommendation of D/o Posts and would advise for imposition of Major Penalty on Shri Mohd. Mohsin Ali, Suptd. and cut in pension on Shri A. B. Seal, AD (Retd.). Further, Department may forward the case for Second stage advice after completion of enquiry against Shri P. Nath, APMG (Retd.).

All the records of the case as received in the Commission are returned herewith. Its receipt may please be acknowledged. Action taken in pursuance of Commission's advice may also please be intimated within a month of the receipt of this communication.

(Yogesh)  
Director

Department of Posts, (Shri P.K. Gopinath, DDG(V), Dak Bhawan, Sansad Marg,  
New Delhi - 110 001.

C.V.C I.D. Note No. 99/P&T/018 dated - 9315 09 NOV 2004

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### DISAGREEMENT NOTE

On the basis of the assessment of evidence on record, it is seen that the Charged Officer categorically denied all the charges levelled against him (Daily Order Sheet dated 26.11.02). On 12.9.03 the Charged Officer has, however, admitted his signature on the vouchers by saying that he, on going through the records, has recollected the events that he had inadvertently put his signature on the vouchers by which double payments were made. Besides, the Charged Officer has explained that the staff was agitating, at that time, for payment of Special Duty Allowance and Shri Ghanashyam Buzarbaruah, the principal offender, taking advantage of the prevailing situation managed to get the signature for defrauding the amount.

It is seen that the I.O. has considered the version of the Charged Officer about agitation of staff as true without consulting relevant documents. It is because neither the prosecution nor the defence side has produced any such document as can establish the fact of agitation of staff (Group 'C' & 'D'), demanding payment of Special Duty Allowance, was continuing during the period from 4<sup>th</sup> October, 1990 to 19<sup>th</sup> April, 1991. The provisional payment of SDA to Gr. 'C' & 'D' employees was said to have stopped vide PMG's D.O. dated 4<sup>th</sup> October, 1990. However, the fraudulent payments as alleged in the charge-sheet were made during mid April, 1991. Had this agitation been continued for such a long period of six and a half months, the Charged Officer would have either asked for the relevant documents or produced witnesses, in support of his averment, during the course of inquiry. But, without availing the opportunity for establishing the fact of agitation, the Charged Officer at the threshold of oral inquiry admitted his signature on the vouchers and pleaded not to go ahead with the inquiry. This shows that the Charged Officer could not find himself in a position to substantiate his averment by producing evidences — circumstantial / material.

It is the Charged Officer who has accepted, during the 2<sup>nd</sup> day of the regular hearing, that the pay orders (S-I, S-III, S-V), by which arrears of pension were fraudulently paid, bear his signature. On scrutiny, it is seen that these three documents, viz. S-I, S-III, S-V, were not routed through APM (A/Cs), as they do not bear the initial/signature of APM (A/Cs) below the stamp of the Sr. Postmaster. This clearly shows that the Charged Officer, at the time of signing these pay orders, was fully satisfied with the records submitted to him directly, otherwise he must have returned them to the APM (A/Cs) for checking and authentication. As a matter of fact, once the Sr. Postmaster, the Disbursing Officer, passes the vouchers for payment there may not be any harm in making payment as also admitting and scheduling the payment made against them. Therefore, the observation of

the I.O. that the failure on the part of APM (A/Cs) is mainly responsible for payment of the bills, is not logical in the present case and deserves no consideration. It is upto the officer who has to decide, at his own level, the perimeter and sphere in which he would rely on his subordinate in official work, if at all he wants to do so. Because, any irregularity, financial or otherwise, caused due to his appending signature, would be considered as a mistake, intentional or unintentional, of the signing authority. Hence, the reliability factor as discussed in I.O.'s report could in no way save the signing authority or dilute the gravity of the charge.

Rule 115(1) of P&T FHB Vol. II relates to 'Checks to be applied by the Disbursing Officer'. In the present case, the vouchers in question were put up directly to the Charged Officer. So, he himself had to apply the required checks or return the vouchers to the APM (A/Cs) for checking. But he had failed to do either of these and put his signature on the voucher. Hence, violation of Rule 115 (1) is apparent in the case. Rule 118 of the aforesaid FHB speaks about 'Record of Payment'. According to this rule, every payment must be entered on the reverse of both halves of the Pension Payment Order and attested by the Disbursing Officer. In the instant case the C.O. was the Disbursing Officer and as he has been charged with failure to exercise verification and checks required under Rule 115(1) and 118 of P&T FHB, there is no ambiguity in holding this component of charge as proved. Hence, the argument put forth, in this regard, by the Charged Officer in his brief does not hold good. The observation of the I.O. that the duties under these rules are to be performed by the APM (A/Cs) as per delegation, thus, turns out to be unfounded in the face of the records and circumstances of the case. The findings of the I.O. on this count are, therefore, disagreed with.

As per extant instructions on the subject 'past good or bad conduct' of an accused of an accused cannot influence the decision to be taken on the present misconduct. Hence, the I.O.'s remarks that the prosecution could not produce any other evidence to prove that the Charged Officer ever displayed disintegrity or non-devotion to duty etc., do not hold good and hence warrant no consideration. As a matter of fact, the prosecution has cited as many as **three cases of fraudulent payments** in which involvement of the Charged Officer has been established as it was the Charged Officer who had signed the false bills/vouchers. Nothing more is required.

The verification and application of requisite checks before passing the bills/vouchers, especially when the bills/vouchers were not routed through the concerned officer(s) of Account Branch, were of utmost importance in the case. Had these checks been exercised by the Charged Officer appropriately, the fraudulent payments would have been stopped.

The Charged Officer, instead, went on signing the forged bills without following the procedure laid down. Apparently, in the face of these facts on record, the pleas like (i) the duty of checking of vouchers & their payments being the duty of Accounts Branch, (ii) the principal offender with an ill motive and, due to negligence of duty by APM (A/Cs), having managed to obtain the signature as a token of pay order in a busy moment, (iii) unhealthy situation caused due to agitation of staff etc. would amount to lame excuses and alibi in a bid to conceal **deliberate** wrongdoing. The very fact of Charged Officer's categoric denial of signature in the first sight and subsequently, while everything was going against him, his recollecting the events as to how the pay orders were, inadvertently, signed gives a clear indication that the Charged Officer signed the forged vouchers **knowingly**. In normal circumstances, if a person is overburdened with heavy workload and busy looking after a tense situation arisen due to agitation of staff, he or she is supposed to be extra cautious in order to avoid any complication that may arise as a result of incorrect and inappropriate checks, and if the matter is still unmanageable, there would be no option but to either return the case for getting it checked by the concerned subordinate(s) or ensure that only those cases are disposed of by him/her as are complete in all respect. But the C.O. did neither. The circumstances and averments that the C.O. has come up with **without evidence** would not stand the test if seen in the context as to how a prudent and rational person would act in his best judgment in a similar case. Needless to say, the charge of lack of absolute integrity stands proved in the aforesaid background and at the same time this renders the conclusions arrived at by the I.O. as fallacious.

The foregoing discussion makes it apparent that there are reasons to disagree with the findings of the I.O. Therefore, the charges framed against Md. Mahsin Ali, Superintendent, vide Circle Office Memo No.Vig/1-4/CBI/96-97 dated 29.4.2002, are taken as fully proved in its entirety on the basis of the facts and evidences related to the case.

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Written representation of MD Mahsin Ali formerly Sr. Postmaster Guwahati GPO and Presently Supdt. P.S.D. Guwahati. (Assam)

In the matter of:-

Disagreement Note of DG (posts) on the findings of the I.O.'s report in c/w Rule 14 inquiry under CCS (CCA) Rules 1965 forwarded under Dte's New Delhi memo no 26-6/94-vig (ii) dated 28-12-2004

Submitted to:-

The Director General, Department of Posts, India, New Delhi  
(Through proper channel)

Sir,

In connection with above I beg to submit my written representation as under:-  
The charge brought against said MD. Mahsin Ali in brief is as under:-

"That the said MD Mahsin Ali while functioning as Sr. Postmaster, Guwahati GPO during the Period Feb 1991 to the end April 1991 wrongfully passed for payment of 3 (three) numbers of false and forged bills/vouchers of arrear family pension under the employees family pension schemes 1971 amounting to Rs 23,195.80 in total on different dates during the said period. Thereby it is alleged that by the afore said act MD Mahsin Ali failed to exercise the verification and checks before passing the bills/vouchers of arrear pension as required under rule 115 (1) & 118 of F.H.B. VOL-II and thereby failed to maintained absolute integrity and devotion to duty in contravention of Rule 3(1)(I) and 3(1)(ii) of CCS (Conduct) Rules 1964."

Similarly in the Disagreement Note of DG (Posts), it has been stated as:-

"The charged officer, instead, went on signing the forged bills without following the procedure laid down."

From the above it is seen that both prosecution and Disciplinary authority clearly admitted the bills/vouchers to be false and forged without any dispute.

But the law of the land inter alia defines with title, "Making false documents" as below:-

"A person is said to make false document, if he dishonestly or fraudulently causes any person to sign, seal, execute or alter a document knowing that such person by reason of deception practised upon him, he does not know the contents of the documents or the nature of the alteration with intent to commit fraud." (Section 464 of IPC).<sup>Y/Sec 55 & 1 Po Act 1898</sup>

Similarly, "A ~~copy~~ document made wholly or in part by forging is designated A FORGED Document" (Section -470 of IPC)

From above definition of I.P.C. it is seen that the false and forged vouchers are those where the signature of passing officers is obtained applying " Deception Practised." In the instant case one Shri Ghanashyam Buzar Baruah P.A. Accounts Branch Guwahati GPO, as stated in the Annexure - II of the Charge Sheet, had Fraudulently withdrawn and mis appropriated pension arrears under " Employees Family Pension Scheme 1971." by preparing false vouchers and getting signature of passing officer. So said Shri Buzar Baruah made false vouchers causing dishonestly/fraudulently the Passing officer to sign those false vouchers applying deception practised with intent to commit the fraud.

Certified to be true copy  
M. Rahman  
3/3/06  
Advocate

Page-2.

This being the fact, every law abiding people will not hesitate to opine that the signature on those false and forged vouchers were obtained by applying deception practised, upon the passing officer.

As such there remains no scope for verification of those false and forged vouchers as laid down in rule. Hence question of signing those vouchers knowingly as observed in the disagreement note is not correct. On the contrary, the vouchers were not singed knowingly but signature obtained on those by deception practised as stated above.

As regards denial of charge in the first sight vide daily order sheet dated 16-11-2002, I beg to state that on 16-11-02 preliminary hearing was held by the I.O. and the original listed false and forged documents, (Annexure-III) were not produced before me. Without examining the original false and forged documents how can I admit the charge. In such situation denial is obvious. Moreover since signatures were obtained on those false and forged vouchers by applying "Deception Practised", no opportunity was left for me to take special care for checking and signing the vouchers or return those vouchers for getting checked by the concerned sub ordinate authority as observed by disciplinary authority (D.G.Posts) in the "Disagreement note." As such these disagreement points are also not agreeable.

Another point of Disagreement of the disciplinary authority is -----

" As a matter of fact, once the senior Postmaster, the disbursing officer, passes the vouchers for payment there may not be any harm in making payment as also admitting and scheduling the payment made against them. Therefore, the observation of the I.O. that failure on the Part of A.P.M Accounts is mainly responsible for payment of the bill, is not logical in the present case and deserves no consideration."

This point appears to be against the existing system of checking and verification of genuineness of day to days works of the Post office prescribed at various levels (stages) right from initial stage to their final disposal stage including the preservation period of records fixed for various items. Due to these systematic checking /verification, in reality, it is seen that almost all irregularities/ misappropriation /fraud etc. committed at earlier stage are detected at subsequent stages of checking and no irregularity can escape detection sooner or later what ever may be.

The department has made it compulsory for the A.P.M. to carry out cent percent check of the daily work of his subordinate staff at the closing hour of the day's business and there is no relaxation in this regard. At the closing hour all records of the day's transactions including various list of transaction / schedule of payment prepared by the staff are placed before the A.P.M. who in his turn requires to check each and every transaction entered in the list / schedule of payment with reference to the related receipts / vouchers to detect if any irregularities are there in them. Before admitting those he must be satisfied himself about their correctness and authenticity. Thus after being satisfied he admits and signs those records.

There after those are included in the main account records of the post office. The A.P.M.accounts during the check carried out by him at his level must detect any irregularities committed during earlier stage. Hence the department has prescribed cent percent checking at A.P.M.'s level.

But in the instant case the A.P.M. Accounts, Guwahati GPO failed to perform his prescribed duty properly and carried out the required check/ verification. Had he performed his duty sincerely he could have detected the irregularity instantly.

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As per Annexure II of the charge Sheet the misdeed was going on from 1991 to 1993 and the total amount involved is Rs 3,84,407.15, So total no of vouchers during the said period would be much more, besides voucher no S-1, S-III & S-V amounting to Rs 23,195.80 as mentioned in the disagreement note. The vouchers stated to have not been routed through the A.P.M. (A/Cs) Guwahati GPO But the A.P.M.(A/Cs) could detect not a single voucher during the long period from 1991 to 1993. It is a strange which leads to suspicion of his (APM) involvement in the instant case. Because the vouchers have been stated as not routed through him (APM) and vouchers relate to arrear pension and that too stood paid earlier as mentioned in the charge sheet. Generally arrears amount would be much higher than that of individual regular monthly pension. So it was not difficult for him (APM) to detect the irregularity. In absence of his recommendation on the vouchers which were stated as not routed through him and in view of the comparatively higher amount of the vouchers, the matter should have given rise suspicion in his mind about their genuineness and drawn his special attention. But in reality, it was not so. As such there is strong reason to suspect his involvement in the instant fraudulent case as he admitted scheduling the payment against those false and forged vouchers.

The rule of GENERAL FINANCIAL RULES 1963, states that every subordinate authority whose duty is to prepare and render accounts or return in respect of public funds or stock shall be personally responsible for their completeness and strict accuracy.

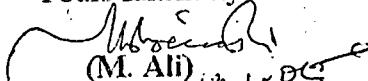
Here in the instant case, the A.P.M.(A/Cs) Guwahati GPO also failed to observe the said financial rule.

From the foregoing discussion it is apparent that both APM (A/Cs) and P.A. Sri Buzar Baruah are equally responsible for the fraudulent misappropriation of arrear pension amount as stated in the Charge Sheet by preparing false and forged bills /vouchers obtaining signatures of passing officers by deception practised during the period from 1991 to 1993. As such the observation of the I.O. that the failure on the part of A.P.M. (A/cs) Guwahati G.P.O. is mainly responsible for payment of the bills is logical and correct in the present case and deserves due consideration.

The charge in connection with fraud committed by some other individual has no due weight in throwing on the soldier of other on the plea that he had failed to follow the procedure laid down in F.H.B. Therefore, the alleged failure on my part to observe rule 115 (I) and 118 of P&T, FHB vol. -II is not at all correct because of the facts narrated in the foregoing paras.

Under the circumstances, I most humbly pray the disciplinary authority to exonerate me from the charge as well as the proposed penalty. Lastly my life entirely lies at the mercy of the disciplinary authority.

Yours faithfully

  
(M. Ali)

Superintendent,  
Postal Stores Depot,  
Guwahati -871021.

## ORDER SHEET.

Cont'd from / Rev. Appl. ....

257/2004.....

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In O.A.

Name of the Applicant(s) Pulmananda NathName of the Respondent(s) U.C. 1148Advocate for the Applicant Mrs. Sarma, M.K. Mazumdar, Miss U.DasAdvocate for the Respondent and others B. Das

Complaint to the Railway C.G.S.C.

Case.

## ORDER OF THE TRIBUNAL

OFFICE NO. 001

DATE  
9.11.04.

Present: Hon'ble Mr. Justice R.K. Batta,  
Vice-Chairman.  
Hon'ble Mr. K.V. Paladan, Administrative  
Member.

Heard Mr. S. Sarma, learned counsel  
for the applicant and Mr. A. Deb Roy, I.d.  
Sr.C.G.S.C. for the Respondents.

The learned counsel for the applicant states that applicant would be satisfied if directions are given to complete the de novo enquiry within a given time frame and if such directions are given the applicant would not press this application on merits. In our view the application can be disposed of with direction that the de novo enquiry in all respects be completed by the Respondents within a period of six months from to-day. In case the applicant is aggrieved as a result of de novo enquiry he shall be at liberty to seek remedy available in law on the basis of the said cause of action. A copy of this order duly certified by the Deputy Registrar, be handed over to learned Sr.C.G.S.C. for the Respondents within three days from to-day

R

contd/-

Certified to be  
true copy  
M. Rahman  
3/3/06  
Advocate

O.A. 257 of 2004.

9.11.04. The application is disposed of with the aforesaid direction. The Respondents shall file compliance report before this Tribunal <sup>at</sup> the end of six months and the matter be listed on Board for the purpose of compliance after six months.

sd/ VICE CHAIRMAN  
sd/ MEMBER(Adm)

*N. Sreedharan  
10/11/04  
Section Officer (I)*

*10/11/04*

NO.26-6/94-VIG

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS & IT  
DEPARTMENT OF POSTS  
(VIGILANCE SECTION)

DAK BHAVAN, SANSAD MARG,  
NEW DELHI - 110 001.

DATED: 92 JUNE, 2005.

ORDER

Shri Premananda Nath, the then APMG and now retired, was proceeded against under Rule 14 of CCS (CCA) Rules, 1965 vide Memo No.26-6/94-Vig dated 22.2.2002. Consequent upon his retirement on superannuation, the proceedings against the said Shri Nath were deemed to have continued under Rule 9 of CCS (Pension) Rules, 1972. The charges framed against the said Shri Nath are as follows:-

Article-1

That the said Shri Premananda Nath while functioning as Sr.Postmaster, Guwahati GPO during the period from 1.5.91 to 23.12.91 wrongfully passed for payment of two numbers of false and forged bills/vouchers of arrears of family pension under the "Employees Family Pension Scheme, 1971" amounting to Rs.28,300/- in total on different dates during the said period.

It is, therefore, alleged that by the aforesaid acts, the said Shri Premananda Nath failed to exercise the verification and checks before passing the bills/vouchers of arrears of pension as required under Rule 115(1) and 118 of Posts & Telegraphs Financial Hand-Book, Vol.II (First Edition - Reprint), failed to maintain absolute integrity and devotion to duty and contravened the provisions laid down in Rule 3(1)(i) and 3(1)(ii) of CCS(Conduct) Rules, 1964.

Certified to be  
true copy  
M. Rahman  
3/3/06  
Advocate

2. The charge sheet was delivered to the Charged Officer on 26.02.2002. On denial of charges, vide his letter dated 07.3.2002, S/Sir V C Roy, the then Director of Postal Services (HQ), office of the Chief Postmaster General, Assam Circle, Guwahati and Sudhir Choudhury, Assistant Director (Mails & W.E.F) office of the Chief Postmaster General, Assam Circle, Guwahati were appointed as I.O. and PO, respectively, vide Order No.26-6/94-Vig, each dated 12.8.2002.

3. The I.O. of the case submitted his Inquiry Report dated 12.5.03. Having considered the Inquiry Report and other connected records of the case, the disciplinary authority, i.e. the President of India, ordered to remit the case to the T.O. for further inquiry from the stage of recording the evidence of GEQD as well as the Investigating Officer of CBI and report, vide Order No.26-6/94-Vig, dated 18.10.2004.

4. In the mean while, the said Shri Premananda Nath filed an O.A. No.257/2004 before the Hon'ble CAT, Guwahati Bench seeking directions for completing the *denovo* inquiry proceedings within a fixed period of time. The Hon'ble CAT disposed off the O.A. on 09.11.2004 with a direction to complete the *denovo* inquiry, in all respect, within a period of six months; and further ordered to file compliance before the Tribunal at the end of six months. The respondents, later on, requested the Hon'ble Tribunal by way of filing a Miscellaneous Petition to grant extension of time for implementing the aforesaid directions of the CAT. The Hon'ble Tribunal, vide its order dated 6.5.2005, granted extension of time upto 15.7.2005.

5. On completion of *denovo* inquiry, the I.O. submitted his Inquiry Report, afresh, vide his D.O. dated 29.3.2005. A copy of the aforesaid Inquiry Report of the I.O. is enclosed. The Inquiring Authority, in the light of his findings as discussed in his aforesaid Report and after taking into account all other aspects relevant to the case, especially the judgement delivered by the Special Judge, Guwahati letting off the main accused Shri Ghanashyam Bujarbaurah, P.A., has held the charges contained in Article - 1 of

Annexure - I of Memo No.26-6/94-Vig. dated 22.2.2002 as not proved. The Inquiry Officer's report and the relevant documents were forwarded to the Central Vigilance Commission for tendering their 2<sup>nd</sup> stage advice in the matter. The CVC, vide ID Note No.99/P&T/018/S151 dated 3.5.2005 (copy enclosed), advised exoneration of Shri P. Nath, APMG (now retired).

6. Having carefully considered the I.O.'s report and relevant documents of the case, the President, the competent disciplinary authority, has accepted the I.O.'s findings as well as the advice of the Central Vigilance Commission thereon. Accordingly, the President has ordered that the charges framed against the said Shri Premananda Nath, APMG (now retired) vide Memo No.26-6/94-Vig. dated 22.2.2002 be dropped and that he be exonerated from the said charges.

By order and in the name of the President.

sd/-

(A.P. SHRIVASTAVA)  
ASSTT. DIRECTOR GENERAL (VIG.)

Encls: (i) A copy of I.O.'s report.  
(ii) A copy of CVC's 2<sup>nd</sup> stage advice.

To

Shri Premananda Nath,  
Asstt. Postmaster General (Now retired),  
Office of the Chief Postmaster General,  
Assam Circle, Guwahati - 781 001.

(Through CPMG, Assam Circle, Guwahati-781 001.)

Copy to:-

✓ Shri S.K. Das, Chief Postmaster General, Assam Circle, Guwahati - 781 004 with the request that the enclosed Order, in original, along with its enclosures may please be got delivered to Shri Premananda Nath, Asstt. Postmaster General (Now retired), and his dated acknowledgement sent to the Directorate, for record.

This also refers to Circle Office letter No. Vig/5/1(A)/05 dated 16.05.2005 vide which a copy of the judgement of CAT in connection with the Miscellaneous Petition No. 95/05 filed by the department was forwarded to the Directorate. They may also file necessary compliance report before the Hon'ble CAT, immediately.

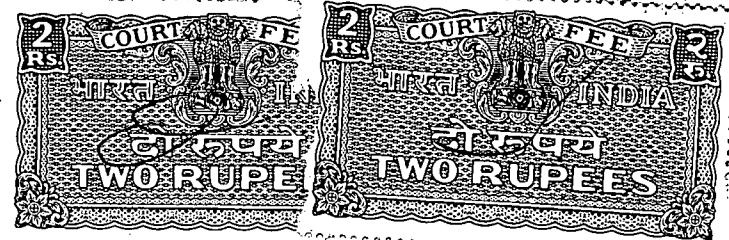
2. DDG(P), Dep'tt. of Posts, New Delhi, for information.
3. The CVC, Satarkata Bhawan, GPO Complex, Block-B, INA, New Delhi - 110 023, (for kind attention: Shri Yogesh, Director) with reference to their I.D. Note No. 99/P&T/018/8451 dated 3<sup>rd</sup> May, 2005.
4. Supdt. of Police, CBI, ACB, Oakland, Shillong-1 with reference to their case mark No. RC17(A)/94-SHG.

02-06-2005  
(A.P. SHRIVASTAVA)  
ASSTT. DIRECTOR GENERAL (VIG)

19947

SL. No.

DISTRICT: - Kamrup



VAKALATNAMA

## IN THE GAUHATI HIGH COURT

[THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM  
AND ARUNACHAL PRADESH]

O. A. NO. 60 OF 2006

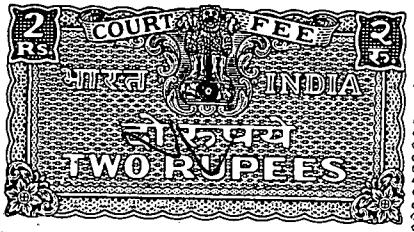
Mr. Mahsin Al.

APPELLANT  
PETITIONER

### VERSUS

Union of India & ors.

RESPONDENT  
OPPOSITE-PARTY



Know all men by these presents that the above named ..... *Petitioner* ..... do hereby nominate, constitute and appoint Sri/Smti ..... *Mahibux Rahman, Miganur Rahman* ..... Advocate and such of the undermentioned Advocates as shall accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree to ratify and confirm all acts to be done by the said Advocates as mine/ours for all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this ..... 3rd ..... Day of *March 2006* .....

N. M. LAHIRI (Sr. Adv.)	K. R. PATHAK (Sr. Adv.)	D. C. MAHANTA (Sr. Adv.)	S. P. ROY
B. M. GOSWAMI (Sr. Adv.)	BHUBANESWAR KALITA (I) (Sr. Adv.)	T. C. KHATRI (Sr. Adv.)	K. K. BHATRA
J. P. BHATTACHARJEE (Sr. Adv.)	B. R. DAS (Sr. Adv.)	MS. BINOYA DUTTA	R. P. SHARMA (Sr. Adv.)
D. C. SHARMA	S. P. DEKA	BHABATOSH BANERJEE	S. C. BISWAS
B. K. GOSWAMI (Sr. Adv.)	D. R. GUHA	R. K. JAIN	P. C. RAYMEDHI
A. M. MAZUMDAR (Sr. Adv.)	S. A. LASKAR	G. K. BHATTACHARYYA (Sr. Adv.)	UTPAL DAS (I)
P. K. BARUA (Sr. Adv.)	SAUKAT ALI (Sr. Adv.)	PRANABANANDA PATHAK (Sr. Adv.)	DR S. S. HARLALKA
S. N. BHUYAN (Sr. Adv.)	B. K. ACHARYYA	T. C. MAJUMDAR (Sr. Adv.)	D. R. GOGOI
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ANIL SARMA (Sr. Adv.)	N. C. DAS (Sr. Adv.)	B. C. MALAKAR	A. S. CHOUDHURY (Sr. Adv.)
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A. R. BANERJEE (Sr. Adv.)	B. P. BORAH (Sr. Adv.)	CHAITANYA BARUAH (Sr. Adv.)	V. K. BHATRA
D. K. HAZARIKA (Sr. Adv.)	H. K. SARMA	A. C. SARMA	A. C. BORBORA (Sr. Adv.)
N. N. SAIKIA (Sr. Adv.)	PRABIN BARTHAKUR (Sr. Adv.)	'N. Z. AHMED	P. K. KALITA
J. M. CHOUDHURY (Sr. Adv.)	M. C. BARTHAKUR	N. C. PHUKAN	SAILEN MEDHI
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C. R. DE (Sr. Adv.)	ANUP KR. DAS	D. K. KAKATI	APURBA SARMA (I)
D. K. BHATTACHARYYA (Sr. Adv.)	DR Y. K. PHUKAN (Sr. Adv.)	G. N. SAHEWALLA (Sr. Adv.)	K. H. (SALIM) CHOUDHURY (Sr. Adv.)
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R. P. AGARWALA (Sr. Adv.)	BIJON CH. DAS (Sr. Adv.)	A. A. MIR	ASHIS DAS GUPTA
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MRS. RUMA BORDOLOI

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CHINMOY CHOWDHURY	PARAMANANDA TALUKDAR	MD. HABIBUR RAHMAN	MS. R.L. GOGOI
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SK. N. MOHAMMAD	D.K. KOTOKY	A.K. ROY	U.C. BHATTACHARYYA
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MD. ABDUL WAHED (Sr. Adv.)	R.C. DAS	P.B. MAZUMDAR	RANJAN MAZUMDAR
NASIMUDDIN AHMED	P.K. TIWARI	L.M. KSHETRY	RAMEN DAS (I)
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DR GOBIND LAL	PRANAB BORAH	A.J. DAS	S.K. PAUL
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F.H. LASKAR	MRS. S.D. BHATTACHARYYA	A.F.G. OSMANI	D.R.A.C. PHUKAN
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SAURAV KATAKI	RAMESH BARPUJARI	MS. PORI BARMAN	PALLAV KATAKI
MD. ABDUL HAI	MRS. NIRUPAMA SAIKIA	MD. A. SABUR CHOUDHURY	S.C. KEYAL
GAUTAM UZIR	JENAT MOLLAH	R. N. KALITA	MS. S. B. BHUYAN
H.R.A. CHOUDHURY (Sr. Adv.)	PUSPA KT. BORA	MS. MANOSHI HAZARIKA	SKH. MUKTAR
MRS. MANJULA DAS	M.L. SHARMA	MS. A. BHAGAWATI	APARESH CHAKRAVARTY
BHABENDRA N. SARMA	MS. TRIBENI GOSWAMI	RANJAN BARUAH	MS. J. PHUKAN GOGOI
BENU DHAR DAS	R.K. MALAKAR	JNAN CH. NATH	GAUTAM BAISHYA
S. L. TULSHYAN	BISWAJYOTI TALUKDAR	KR. DEEPAK DAS	SIDHARTHA BHATTACHARYYA
N.N. KARMAKAR	P.K. BARMAN	MONIMOHAN TALUKDAR	M.P. SHARMA
MRS. REETA BORBORA	ANIL CH. DUTTA	UPAMANYU HAZARIKA	RANJIT DAS
HRISHIKESH ROY (Sr. Adv.)	SINGHNAD CHOUDHURY	AMLAN DUTTA	RAMESH GOENKA
PRADIP DAS	DILIP MOZUMDER	BILLAL HUSSAIN	PHANIDHAR GOGOI
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MRS. J. B. KHARBHISH	ARUP KR. SHARMA (I)	M.D. CHOUDHURY	MS. SUNITY SONOWAL
D. N. CHOUDHURY	MD. JASIMUDDIN AHMED	MS. S. DEKA BARUAH	MS. BABITA GOYAL
S.S. GOSWAMI	DR P.N. HAZARIKA	MS. NILIMA DEVI	BIMAL CHETRI
K. K. MAHANTA (Sr. Adv.)	ZIAUL KAMAR	SATYEN SHARMA	PREM SHARMAH
JAGDISH SHARMA	MRS. M. PHUKAN	RAM CH. SAIKIA	BISWAJEET GOSWAMI
P. S. DEKA	R. K. SAIKIA	UJJAL BHUYAN	MRS. EVA KAKOTI
MONINDRA SINGH	SUBRATA NATH	DIBAKAR SHARMA (I)	T.C. CHUTIA
N.R. PHOOKAN	DHANESH DAS	MS. A.G. BARUAH	V.K. CHOPRA
K.P. PATHAK (Sr. Adv.)	H.N. GOSWAMI	MS. MANJULI DEV	S.K. SINGH
ARUP KR. GOSWAMI (Sr. Adv.)	H.P. BARMAN	AMARENDRA CHOUDHURY	C.T. JAMIR
S.S. DEY	MS. JYOTI TALUKDAR	DR P.K. BHUYAN	MALKIT SINGH
DIGANTA DAS	SACHIN KR. SHARMA	MS. G.D. MAZUMDAR	H.K. SHARMA
MRS. B. ACHARYA	L.R. DUTTA	JYOTIRMOY ROY	SUDAMA CHAUHAN
DILIP CHOUDHURY	J.N. CHAKRAVARTY	ASHIS BHATTACHARJEE	U.K. BORTHKUR
LAKSHESWAR TALUKDAR	QZI. S. KUTUBUDDIN	MS. PRANATI SHARMAH	MS. GEETA DEKA
S.P. MAHANTA	S.K. KEJRIWAL	KHARGESWAR DAS	MS. N. DUTTA SHARMA
SK. CH. MOHAMMAD	MS. PRATIMA DAS	H.K. BAISHYA	MS. S. ADWANI
HASIBUR RAHMAN	JAGANNATH BARUAH	BISWA NATH SHARMA	P.J. PHUKAN
MS. AJANTA DHAR	MD. M. AHMED	CHANDAN DAS	MS. R. PATHAK BORAH
B. IBOCHOWBA SARMA	MS. B. K. DEVI GOSWAMI	S.K. LAHKAR	MD. M. H. CHOUDHURY
A.K. MAHESWARI	B.C. SARMA	RASAMAY DUTTA	RAB HUSSAIN
PN. SINGH	MS. J.D. ACHARYYA	MS. S. BAYAN ROY	C.K. DAS
NILAMONI GOSWAMI	V.M. THOMAS	S. N. DEV NATH	PALLABH BHOWMICK
MS. BHARATI DEVI	K.K. PHUKAN	D.C. DUTTA	S.M. SARKAR
DR Z.N. SHARMA	B. DEVA GOSWAMI	MS. SNIGDHA BARUAH	S.K. GOSWAMI
K.K. DEY	AMAL CHANDRA DAS	MRS. P.M. DUTTA	HARMOHAN TALUKDAR
G.K. DUTTA	MS. BAHARUN SAIKIA	H.S. THANGKIEW	R.M. CHOUDHURY
B. MRINAL CHOUDHURY	MRINAL KR. CHOUDHURY (Sr. Adv.)	P. J. SAIKIA	MASLIM GHANI
KUMUD BARUAH	MS. AHMEDA BEGUM	RAJ KR. AGARWALA	J.C. BEZ
APURBA KR. SHARMA	D.C. KATH HAZARIKA	KAMALESH K. GUPTA	BIJAN CHAKRABORTY
NZRUL ISLAM	MD. MOTIUR RAHMAN	B.C. CHOUDHURY	A.B. ROY (Sr. Adv)
RAJIB BORUAH	MS. DIPTI DAS	JAIRAM GIRI	A.M. BUZARBARUAH (II)
SRIKANTA HAZARIKA	GOPINATH DAS	SANTANU BHARALI	UTPAL RAJ SAIKIA
K.N. CHOUDHURY (Sr. Adv)	M.K. JAIN	P.K. ROY	L. NESSA CHOUDHURY
MRS. ABHA BHATTACHARYYA	MS. BASANA RAJKHOWA	MS. GOURI SINHA	DHIRAJ KR. SAIKIA
A.K. THAKUR	S.C. DUTTA ROY	P.C. DEY	J.K. MISRA
A.C. MAHANTA	S.L. JAIN	K.K. NANDI	BIPUL SARMAH
MS. BHUMIKA CHOUDHURY	B. K. BHATTACHARJEE	R.N. PURKAYASTHA	MS. S. DAS BARUAH
DRA.K.G. THAKURIA	MS. ANUPAMA DEVI	S.K. SINGH	G.K. THAKURIA
D.K. MISRA (Sr. Adv)	MS. M. BUZARBARUAH	D.K. GOSWAMI	H. K. NATH
DR A.K. SARAF (Sr. Adv)	MS. MRIDULA DEVI	R.K. JOSHI	RAFIQUL ISLAM
DR R.C. BARPATRAGOHAIN	BHASKAR J. DUTTA	D.C. CHETIA	K.R. SURANA
MD. ALI SEIKH	MANIK CHANDA	MD. ABDUL HANNAN	MS. L. CHENTALAPATI
B.K. TALUKDAR	K.K. MQUR	MD. IQBAL HUSSAIN	MS. D. DAS ROY
NISHITENDU CHOUDHURY	B.B. GOGOI	DEBJIT KR. DAS	ANUPAL DUTTA
G.P. BHOWMIK	ABDUR ROSHID	MS. A.D. THAKURIA	P.K. ROYCHOUDHURY
MD. ABDUL HAKIM (I)	M.R. PATHAK	MS. ANUBHA DAS	K.C. MAHANTA
UPENDRA NATH DAS	P.K. SHARMA	MS. NEELI BORDOLOI	B. C. TALUKDAR
P. K. GOSWAMI (II)	P.K. BARMAN	D.K. KOTHARI	R.K. DAS (Sr. Adv.)

PRABIR CHOUDHURY	S.K. MEDHI (I)	MS. S. SENAPATI	MS. APARAJITA SHARMA
KHAGENGOGOI	MD. SHAMSUL ISLAM	MANAS SARANIA	AJOY KR. DAS
RAJESWAR SARMA	RATUL GOSWAMI	MRS. PRANITA CHOUDHURY	BIMAL KR. JAIN
T.G. BARUAH	JOYRAM SAIKIA	DEVASHIS THAKUR	REKIBUDDINAHMED
D.G. BARUAH	BHUMIDHAR BARUAH	MS. Z. ARA BEGUM	MRINAL KALITA
MD. ABDUL HAKIM (II)	DEVA KR. SAIKIA	K.C. SARMA	MS. CHANDRAMA SARMA
A.C. KALITA	PRAN BORA	SUMAN CHAKRABARTY	K.D. CHETRI
B.C. SAIKIA	DEBAJYOTI TALUKDAR	ABRAR AHMED	S.J. BARTHAKUR
TAFAZZUL HUSSAIN	MS. M.D.G. BARUAH	MS. SANGHAMITRA DOWERA	MS. ANJANA DAS
TAUHIDUL ISLAM	BHABANI PHUKAN	PRASANTA KHATANIAH	K. KATH HAZARIKA
R.D. LAL	RAHMAN ALI	ANUP JYOTI SARMA	PARITOSH BANIK
B.C. CHAKRABARTY	DHIRENDRA KR. DAS	S.C. CHAKRABORTY	ARUNABH CHOUDHURY
MS. SUNITA KERJIWAL	R. K. BORAH	P.M. DASTIDAR	BHASKAR DUTTA
SUKUMAR CHOUDHURY	ALOK VERMA	HAMIDUR RAHMAN (II)	TAYAM SIRAM
G.C. PHUKAN	HRISHIKESH SARMA	MS. DEEPAWALI SHAH	DULAL TALUKDAR
N.H. MAZARBHUYAN	A.R. SIKDAR	D.K. CHOMAL	C.R. BISWAS
BIMAN BARUAH (Sr. Adv.)	NITYANANDA BARUAH	MS. ASHA JAIN	BHASKAR KR. SHARMAH
TONNING PERTIN	N.K. NATH	MD. A.H. LASKAR	A.K. SAIKIA
BASARUDDIN AHMED	DR PAUL PETTA	AJIT DAS	DINESH AGARWAL
MS. DEEPA BORAH	MS. ARIFA K. CHOUDHURY	MS. REETUJA DUTTA	MS. PANCHALI BHATTACHARYA
MD. ABDUL MALEQUE	D.M. BORDOLOI	S.K. TEWARI	MS. MAMONI CHOUDHURY
J.C. GAUR	BHABA KANTA GOSWAMI	TAPAN KR. DAS (I)	MS. TRIPUDHARA DAS
H.K. CHOUDHURY	M.K. GARODIA	SHAH S. A. RAHMAN	SURAJIT CHAKRABARTY
BIPLAV CHAKRAVORTY	MRS. R. PHUKAN SAIKIA	PARAG K. DUTTA	MS. U. BHATTACHARYYA
P.N. CHOUDHURY	J. N. SARMA	P.C. BARPUJARI	MS. MOMIKSHYA ARUNA (OZAH)
ARUNESH DEB ROY	HAMIDUR RAHMAN (I)	B.N. HAZARIKA	RAJESH AGARWALL
MS. N. BHATTACHARYYA	KAMALESH SHARMA	R.R. KALITA	ABDUL MALIK
PRABIN MAHANTA	BISWADEV SINHA	M.K. SHARMAH	MS. D.S. NEOG
H.K. MAHANTA	H.K. DAS	B.C. KALITA	MS. N. N. AHMED
A.C. BARUAH	B.D. KONWAR	DR B.U. AHMED	MS. S. T. SARMA
M.M. RAY	T.N. SRINIVASAN	M.U. MAHMUD	H. B. GOSWAMI
P.K. DAS	DILIP BARUA	B.N. SARMA BORDOLOI	KHIZIRUL MONIR
MS. SOHELI SEAL	N.J. DUTTA	SALAHUDDIN AHMED	MRS. K. K. CHOUDHURY
MR. AJANTA TALUKDAR	J. K. BAISHYA	MRS. J. SAIKIA BHUYAN	MS. MAMONI DEKA
MRS. N. T. NATH	MATHEIM LINGGI	NARAYAN CHAKRABORTY	MS. DEBJANI SEAL
NIRMALENDU SINHA	MS. APARNA DEV	SASHANKA DASGUPTA	MS. PRIYANKA BARUA
MISS. Z. TSIBU KHRO	AVIJIT ROY	RIPUN BORA	ABHIJIT BHATTACHARYYA (I)
MS. ANITA DEVI	KRISHNENDU PAUL	JAYNAL ABDIN (I)	MS. ECHO SHARMA
MRS. ANU BARUA	HALADHAR KALITA	T.P. MAZUMDAR	KALYAN PATHAK
MS. FATIMA AHMED	DIBAKAR GOSWAMI (II)	ANUPAM SARMA	MANISH GOSWAMI
NILUTPAL BARUA	MRS. N. DEVI SARMA	KAMESWAR LASKAR	MRINMOY KHATANIAH
MS. B. DUTTA DAS	C.R. DAS	U.K. THAKURIA	DIPANKAR BORA
UTPAL CH. DAS	MS. ANJU TALUKDAR	J. M. DAS	SUMAN SHYAM
ARUP KR. SARMA (II)	S. P. DEY	MS. G. DAS LAHKAR	BEDADYUTI CHOWDHURY
MS. S. BARPUJARI	MRS. INDRANI SARMA (I)	CHANDRA BORUAH	MS. BORNALI BHUYAN
S.S. SAMADUR RAHMAN	MS. BHANU SENAPATI	S.P. SHARMA	MS. BANTI DUTTA
BISWAJIT PRASAD	DEBASIS SUR	BHUBANESWAR KALITA (II)	MS. MOUSHUMI DEKA
MS. M. PRADHAN	MS. ANURUPA DEY	N. K. GOLDSMITH	MS. CHANDANA NANDI
A.K. JAIN	D.C. BORAH	SURAJIT DUTTA	SUNIL AGARWAL
MS. JYOTIMALA KONWAR	R. K. PRADHAN	A.K. MEHTA	HARI KANTA DEKA (Sr. Adv.)
MS. CHANDANA DEKA	SANTANU BHATTACHARYYA	ANJAN J. SAIKIA	MS. REHANA BEGUM (I)
D.R. BORA	SATYAJEET SHARMA	A.K. BARUAH (II)	O.P. SAHARIA
H.R. KHAN	DEBA KR. DAS	BALDEV SINGH	S.C. ACHARYA
SYED I. RAHMAN	PRIYATOSH BHATTACHARJEE	Y.S. MANNAN	S.S. DUTTA
PARAMANANDA BORAH	PARITOSH PURKAYASTHA	RAJ SEKHAR	AKHTAR PARVEZ
JAYANTA TALUKDAR	MS. RINA BHATTACHARYYA	PULIN BISWAS	MS. N.S. THAKURIA
MS. BONTI SARMA	DEBAJIT BHATTACHARJEE	MONOJ BHAGABATI	S.S. MOZINDER BAROOAH
KULENDRA BHATTA	PRADIP DUTTA ROY	SONESWAR DAS	DIPU MANI THAKURIA
MS. A. DEKA LAHKAR	M.K. MAJUMDAR	MRINAL SARMA	JAINUL ABEDIN (II)
P.K. BARUAH (II)	B. M. CHOUDHURY	MD. A. ALAM KHAN	JAWRA MAIO
CHITTARANJAN GOSWAMI	SOUMITRA SAIKIA	MRS. J. CHAKRABORTY	JOGEN HANDIQUE
N.K. BARUA	SYED MD. T. CHISTIE	MS. S.B. CHOUDHURY	I.A. TALUKDAR
B.K. BAISHYA	DR (MRS.) M. PATHAK	U.S. AGARWALLA	BIKRAM CHOUDHURY
IFTE KHAR AHMED	MS. KALPANA BARUAH	P.K. SENOWA	NABAJIT BHARALI
D.C. NATH	B.W. PHIRA	O.K. MAHESREE (Sr. Adv.)	MRS. H. M. PHUKAN
MS. NILUFAR RAFIQUE	S.R. RAVA	N.N. BHUYAN CHOUDHURY	A.R. MEDHI
ZAFAR IQBAL	MS. P.B. BHATTACHARJEE	SARBESWAR DAS	MD. BABULUR RAHMAN
MS. MEGHAMALA SHARMA	S.C. BHARALI	MRS. AMI B. SARMA	P.K. PODDAR
AJANTA SARMA	MANOJ AGARWAL	AFTAB ALAM	MD. ILIASH ALI
ADIL AHMED	HAREN DAS	J.K. ADHYAPOK	RAMKRISHNA BHATTACHARJEE
MS. NANDITA MORAL	MS. AJANTA NEOG	COL (RTD.) M. GOSWAMI	M.K. MISRA
MS. DEEPANJALEE DAS	ARNAB BISWAS	B.K. SINGH	R.J. BARUA
O.P. BHATI	SAHIDA BEGUM	MD. AYUB ALI	B. K. DUTTA
DR (MRS.) P. CHAKRABARTY	MONMOHAN GOSWAMI	ADHIR S. CHOUDHURY	MRS. S. DAS BHUYAN
JAINUDDIN AHMED	P.C. CHOUDHURY	S.R. SAIKIA	MRS. M. RAJKUMARI
B. KARPUKAYASTHA	M.N. NATH	BAHADUR RAMCHIARY	ACHYUT OZAH
SIDHARTHA SARMA	MS. UMA CHAKRAVORTY	TAPAN DAS (II)	BIKAS HAZARIKA
A.K. DEY	MS. JUTHIKA CHAKRABORTY	MRS. PUSPA GOGOI	MS. MONI NATH

S. K. DAS	SHAJAHAN ALI	BHASKAR BARMAN	SANTOSH JAIN
RAHMAT ALI	DHIMAN TALUKDAR	MS. BIJOYA BAIRAGI	SUNIL KR. JAIN
DEVAJIT SAIKIA	U.P. BARUAH	PABITRA S. BHATTACHARYYA	DIPEN JYOTI DUTTA
MATIN B. U. AHMED	MS. ARUNIMA SENAPATI	SURAJIT BHARALI	MRS. BANANI DAS
B. K. HAZARIKA	MS. SUJATA CHANGKAKOTI	MS. BABINA BEGUM	RAJESH KR. CHAYENGIA
SONJOY SARMA	A.L. MANDAL	MS. NANDITA BHARALI	MS. ASHA TEWARI
MD. A. J. ATIA	UTPAL DAS (III)	SUJIT KR. GHOSH	MRS. R. BOROBORAH
ASHIF AHMED	S. K. KHAITAN	MISS. RUPALIM DAS	MISS. REKHA DEKA
MATIUR RAHMAN	MRS. V. L. SINGH	PRANAB SHARMA	MS. N. MEDHI KALITA
A.K. BASFOR	ARNAB JAN DEKA	MISS M.M. BORAH	MANASH GARODIA
SHOUMEN SENGUPTA	S. K. SINGH	MS. BANTI BAISHYA	JAKIRUL I. BORBHUIYA
D.K. JAIN	NIRAN BARAH	RADHA M. DAS	SUBIR BHATTACHARJEE
MS. MALLIKA DUTTA	MRS. A. A. BEGUM	PADMESWAR DEKA	MS. DIPAK BORGOHAIN
AJUNGLA AIER	SONESWAR SAIKIA	ANUPAM CHAKRABORTY	MRINALENDU CHOUDHURY
H. B. SARMA	J. P. CHAUHAN	ANGSHUMAN BORA	DHRUVAJYOTI PATHAK
PRAJNAN C. DEKA	DEBAJIT GOGOI	RAJEEV DAS	KAUSHIK HAZARIKA
ARINDAM BARTHAKUR	GAUTAM SOREN	BISWAMBHAR SHARMA	DILIP BARUAH (II)
M. J. DAS	AFSARUDDIN CHOUDHURY	HARGOBINDA BORUAH	MD. ABDUL MATLIB
P.K. TALUKDAR	JOGEN BORDOLOI	MS. JITU MONI SHARMA	RAJIB HAZARIKA
MS. MOHSYNA SYREEN	SUNIL KR. SINGHA	PUTUL CH. GOSWAMI	NABASHISH GOSWAMI
MS. K. M. PHUKAN	MRS. B. BHUYAN	RANJAN GOGOI	DEBASHISH BATTACHARYA
MS. J. RANI BORA	ARUN NATH	MISS. LOLITA RENGMA	KUMUD CH. BORO
MANASH BARUAH	MS. M. BORDOLOI	MISS. BASABI DAS	NARENDRA NATH JHA
K.K. BHATTA	SADHAN KALITA	MS. RUPANJALI DAS	RANDEEP SHARMA
MRS. RANI DUTTA	CHINMOY BHATTACHARYYA	MANISH CHOUDHURY	MS. TAMANNA BORA
ASLAM KHAN	ANUPAM CHAUDHURY	MISS. MARAMEE GOGOI	MRS. FARIDA BEGUM
PRANAB CHAKRABORTY	PRABAL KATAKI	NABIN DEB NATH	NEELANJAN DEKA
MS. PURABI KALITA	SANJU GANGULY	MRS. CHAYA DEVI	DEVASHIS BARUAH
JAYANTA DEKA	R.K. BOTHRA	MS. BASHARI SEAL	MS. MEETA DEY
NAVAROON NATH	MS. NAVANITA MITRA	MISS. DEBALINA CHOUDHURY	TUSHAR KT. RAJKUMAR
MS. NIRMALI TALUKDAR	RAM NAKSHTRA	MS. SMRITISHREE CHAKRAVARTY	MISS. S. MADHURI NEOG
N.A. LASKAR	S.N. RAY	MISS. MAMANI BASAR	MRS. RUNUMI DAS
NAJROL HAQUE	D.K. SARMAH	MISS. SANCHITA ROY	MISS. B. MAYA CHHETRI
MITHUN TALUKDAR	MS. ANUPAMA DASS	MISS. ANJALI DAS	MD. MASUD-UR-RAHMAN HAZARIKA
KANHAIYALAL GUPTA	MISS. R. DEKA	DIPAK KR. KALITA	TAPAN CH. DAS (III)
MRS. M. GOHAIN	L.K. BORAH	NURUL I. CHOUDHURY	SANJAY KR. CHAKRABORTY
MRS. GITA MEDHI	R.K. ADHIKARY	MD. A.K. HOSSAIN	MRS. D. BAISHYA (GOGOI)
B.S. BASUMATARY	S.K. SHARMA	MS. KAVERI MEDHI	MS. ANJU AHMED
N. P. DAS	MISS. ANITA DAS	KAUSHIK GOSWAMI	ROBIN KR. DUTTA
DHRUBA KR. SAIKIA (Sr. Adv.)	J. K. SARMA	ABDUR R. SHEIKH	SHARIF UDDIN
INDRANEEL CHOWDHURY	MRS. M. CHOWDHURY	MS. TAPASI DAS	MRIDUL KR. DAS
MRS. R. S. CHOWDHURY	ZIAUL ALAM	HEMANTA KR. SARMA (II)	MRS. CHANDANA SHOME
SUBRAT BHUYAN (I)	MS. N. HOMCHAUDHURY	MISS. DIPSHIKHA DAS	RITU PARNA HAZARIKA
MRS. JYAI SNA SIKDAR	S.K. SINHA	RAJESH KR. BHATRA	ABHIJIT DAS
MRS. M. SARMA BARUAH	ROMEN BARUAH	SAGAR RAVI G.	MS. KANCHAN NEWAR
J. P. DAS	ARUPANANDA CHOWDHURY	PADMA DHAR UPADHYAY	HRISHIKESH DAS
HIRALAL MAURYA	NILADRI BHATTACHARYYA	MISS. PEACE LAHKAR	PRABIN DAS
KAMALAKSHYA DAS	MS. I. KRISHNATRAIYA	IKBAL H. SAIKIA	ANKUR BHUYAN
MS. IPSITA GOHAIN	MS. PAHARI SAIKIA	DIBYAJYOTI BORAH	MRS. SHAHNAZ BEGUM
MS. DIPASHREE SINHA	N. K. BARKAKATI	MISS. HASINA YESMIN	DEVA KR. DAS (II)
MS. NIRUPAMA BARUAH	ASHIM KR. CHOUDHURY	MRS. JURI D. BARMAN	MS. ROUSHANARA CHOUDHURY
MS. PAPIA CHAKRABORTY	MS. S. HAZARIKA	MISS. ASMINA BEGUM	RABINDRA CH. PAUL
HAREKRISHNA DEKA	RUPJIT DE	MRS. RAKHEE B. DEB	MS. M. BHATTACHARJEE
SAJID RAHMAN	R.K. NATH	MRINMOY DUTTA	MS. NAVANITA BARUAH
MS. APARNA AJITSARIA	D. J. DUTTA	MISS. SANTA N. SARMA	UJJAL KR. GOSWAMI
G.B. DAS	R.K. SARMA	BIMAL SARMAH	MRINAL KT. NATH
DEBAJEET THAOSEN	DINAMANI SARMAH	AMBAR BARKATAKI	DURGA P. MANDAL
S.K. MEDHI (II)	PARTHA CHOUDHURY	MISS. NIZIFA KHANAM	MISS. NAMITA CHOUDHURY
BEGUM R. A. SULTANA	B.P. SINHA	MS. BARNALI MAHANTA	DILIP KR. JAIN
ALOK DEB	ROFIQUDIN AHMED	MIZAZUR R. BARBHUAYA	MISS. IJUMONI THAKURIA
MS. B. CHAKRABARTTY	AISWARYYA SARMA	SANJAY ROY	ARUN DEV CHOUDHURY
MS. INDRANI CHETIA	MS. A. BARUA	IMTI LONGJEM	NAKUL KALITA
MS. ANUPAMA DEVI	MD. NIZAMUDDIN SEIKH	MISS. BIPASHA SARKAR	MS. MUNMUN B. SARMA
SIDDHARTH BARUAH	DIGANTA GOGOI	MISS. RINI SHARMA	MISS. RANJUMONI NEWAR
S.R. RAJBONGSHI	SANJIB ROY	SHAMIMA JAHAN	MOIRANGTHEM G. SINGH
K.K. BHATTACHARYYA	MS. KALPANA GOGOI (SARMAH)	NILOUTPAL RAJKHOWA	SANDIP BHATTACHARJEE
MS. MANJULIKA BAROOAH	ANIRBAN DAS	R.K. DEV CHOUDHURY	DEBASHISH SAIKIA
MS. MANJUSHA JHA	MRS. INDRANI CHOWDHURY	SONIT KR. SAIKIA	NANDAN SARKAR
MD. KHORSHED ALI	ANAN KR. BHUYAN	MISS. SEWALI KEOT	SOFIQUR RAHMAN
ZAHANGIR HUSSAIN	PALASH DAS	MS. MITALI MAHANTA	UDAY J. SAIKIA
S. N. DEV PUZARI	MS. BIPAAKKHI BORTHAKUR	GAUTAM KR. SARMA	PANKAJ KR. DEKA
DIGANTA KR. MISRA	DIPAK KR. DEY.	SHAHAB UD. MAZUMDAR	IMRAN H. LASKAR
MD. AFTAB HUSSIAN	PARTHA P. BARUAH	ABDUL MANNAF	MS. BANASHREE GOGOI
MRS. N. S. AHMED ISLAM	AJIT KR. DUTTA	RAGHUNATH PD. ROY	MISS. HIRAMONI DEKA
MS. G.R. MAHILARY	MD. BAHARUL ISLAM	NURMOHAMMAD SARKAR	
M.K. MODI	MD. TARIQUL ISLAM		
I.A. HAZARIKA	ABU SAYED		

ISWAR GOGOI	SUDIPTO BHATTACHARJEE	MRS. RUBI G. GOHAIN BARUAH	MISS DIPANJALI DEKA
MISS BIJOYA SINHA	PRAHLAD KR. BRAHMA	MISS. JOYATI PAUL	MD. ALAM GEER
MD. KURBAN ALI	MS. JAGRITI RAJKUMARI	MISS. ANOWARA MAZUMDAR	NUR ISLAM
SAHIDUL H. SARKAR	KUSH RAM BORA	MISS. MADHUSMITA BAISHYA	BABUL DEKA
GAUTAM SHARMA	MS. DEEPALEI KALITA	ABHIJIT DAS	AJOY KR. PHUKAN
MISS. ADITI BHATTACJARJEE	DEEPAK BORA	BIJOY KR. DAS	ATAL TEWARI
DHRUBA BANIA	DIPANKAR PD. BORAH	JAHURUL ISLAM	MISS WAHEEDA REHMAN
GAUTAM CHAUDHURY	RAJESH KR. AGARWAL	MISS. GITUMANI DEKA	N. UNNI K. NAIR
SATYABRAT DEV SARMA	MRS. SACHITRA BORA	MS. HIRANYAMAYEE BARUA	NABADIP BAROOAH
MRS. NIRADA SEAL	SUJOY GOSWAMI	MD. JEHIRULI. AHMED	J. A. HASSAN
NARAYAN D. BHUYAN	RINKU MAHANTA	MS. PRTIBHA DEKA	MISS SANGEETA SARKAR
KULAJIT DAS	JAIDEEP PURKAYASTHA	MRS. S. BORPATRA GOHAIN	ANJAN KR. DAS
MD. ASLAM KHAN (II)	ZAKIRUL AHSAN	MRS. MANASI DAS	MISS JAYA CHANDA
SAMIUL MUNIR	MISS. RINKI BISWAS	SYED S. FAROOQUE	NITESH BHATRA
SANTANU GOSWAMI	MISS. SHABNAM CHETTRY	PARANGAM N. GOSWAMI	MISS DOROTHY ROY
NARAYAN SHARMA	MISS. MANASHI CHOUDHURY	ANOWAR HUSSAIN	MS. ARPANA BORAH PHUKAN
MS. PANCHALI BRAHMA	SANTANU RAJ GOGOI	ADITYA HAZARIKA	MISS LIPIKA TALUKDAR
MANISH NATH	MISS. SHARMILA DAS	SHIMANTA NEOGI	MISS MEGHALI DEHINGIA
MISS. REHNA BEGUM (II)	MRS. RUPREKHA DAS	RUPAK DHAR	MISS RIMLY BARUAH
MS. RAJI CHETRI	MS. ARPITA PAUL	TAPAS DHAR	MS. BIPASHA DAS
KISHOR KR. BHANSALI	JOY DAS	RAJA JOY PHOOKAN	MS. PRANITA DAS
DIBAKAR BORAH	DHRUPAD KASHYAP DAS	MANOJ KR. SHARMA	ABHIJEET KR. BARUAH
NARESH MARKANDA	MS. SARMISTHA BARUA	ROUSHAN LAL	SULTAN AHMED
MRS. MAITREYEE BORAH	MRS. PRANITA PATHAK	MD. ROFIQUL ALOM	MISS BARNALI BARUAH
JAYANTA KR. PARAJULI	MS. MOUSHUMI DAS	MISS. PRANATI DAS	MRS. M. MAZUMDER DEB
BAPAN CHOWDHURY	MS. BULIE SARMAH	RATUL DAS	MS. PANKAJA UPADHYAY
UTPAL KR. KALITA	MS. NANDINI MUKHARJEE	MISS. BAGMITA SARMA	THANESWAR SARMA
MS. APARAJITA SAIKIA	NEERAJ ANAND	MISS. P. R. MAHANTA	ASHIM TALUKDAR
MRS. MEERA H. BORAH	GITARTHA PATHAK	SANTANU BORTHAKUR	ABID ALI
DEBABRATA SAHA	SANKAR P. BHATTACHARJEE	MISS. MITALI BHUYAN	MS. SIMA GUPTA
MS. ANIMITA GOSWAMI	MD. KOHINOOR ISLAM	MISS. SABINA YASMIN	D. N. BHATTACHARYYA
MS. MANOSHI SHARMA	SYED MUSFIQUR RAHMAN	KISHORE KR. HAZARIKA	MISS SUDAKSHINA KHANIKAR
MISS. SATYAWATEE KONWAR	PUSPENDRA KR. MEDHI	MOYNUL H. CHOUDHURY (2)	ASHIMANTA GOSWAMI
MD. JAKIR H. KHAN	SANJIB KR. SINGHA	JONAB ALI AHMED	ANIL SHARMA BHATRA
BIJAN KR. MAHAJAN	MISS. NILAKSHI GOSWAMI	BHASKAR NATH	K. R. PATGIRI
ABHIJIT BHATTACHARJEE (II)	MISS. MANISHA SHARMA	ALIN SARMA	DEBENDRA SAHARIA
ARSHAD CHAUDHURY	GAUTAM RAHUL	KULA PD. GOGOI	RAJIB SARMA
PRANAB KR. DAS	MS. ANITA VERMA	H. M. A. MANNAN LASKAR	MUSTAFA JAMAL QUADIR
MS. MITALEE LAHKAR	TONGPOK PONGENER	BIBHASH PATHAK	MISS MANASKANTA BARUAH
KHANINDRA LAHKAR	ANIL GOHAIN	MD. JYOTSHNA ALI	MISS KAVITA K. JAIN
MS. MANJU BORDOLOI	MISS. ANUJITA BORA	JITU BORAH	TAPAN RANJAN DAS
SUSHANTA S. BAROOAH	SANJAY KR. SINGH	MISS BABITA DAS	TRIDIB KALITA
MS. S. HAZARIKA (BORA)	SANJIB BARUAH	MISS RUNMANI DEKA	MS. MAMONI ROY
MD. ASLAM	MISS. SOBHANA SAIKIA	MISS MURCHANA SARMA	SAIDUL ISLAM
PRANJAL DAS	MISS. MOON BARUAH	ASHOK KR. BORA	MS. SHAMIMA BEGUM
MS. PANNA SHARMA	BRIJESH SHARMA	RANJAN KR. BHARALI	DIPANKAR BAGCHI
MS. MONALISA KONWAR	MISS. RAKHI PATHAK	BIJAY KRISHNA SEN	SHYAMAL AICH
SANDI K. DEORI	RATAN CH. DAS	MISS MEDHA LILA GOPE	MS. KANIKA SINGHA
MS. M. CHAKRABORTY	NABAJIT NARZARY	DR N.G. GOSWAMI	JAGADISH CH. GOGOI
DEBOJIT SENAPATI	SAFIQUL HUSSAIN	KASHEM BHUYAN	MISS SWARNALI S. CHOUDHURY
RAJKUMAR T. SINGH	NASIR UDDIN	MISS LIYANA RAHMAN	HARIBRATA CHANDA
MS. B. GHOSH (SEN)	MS. N. M. BORDOLOI (BORA)	M. U. MONDAL	MUKUT CH. BHATTA
MS. TASFIA HUSSAIN	PRAKASH KR. BOTHRA	MISS PARUL DAS	SUJIT KR. ROY
MRS. MEHBOOBA BEGUM	BIJOY CHETIA	JAYABRATA SINHA	RAJU GOSWAMI
JAI KISHAN BAJAJ	SUBHAJIT BANIK	MISS BIJAYA HAZARIKA	NANI G. KUNDU
MS. JAYATI PURKAYASTHA	SAHADEV DAS	MISS SUMITA CHOUDHURY	SHEKHAR CHAKRABORTY
MS. PAREE GOGOI	DR K. UDDIN AHMED	DEBAJIT BARUAH	OM P. AGARWAL
A. M. BARBHUIYA	MD. A. Q. AKANDA	MISS DIPANJANA NANDI	RANABRATA BANERJEE
MISS. ARJUMANDA BHANU	PRADIP KR. AGARWALA	ABDUL KASHIM TALUKDAR	MS. SUMITRA SARMA
MS. KANGKI BORKATAKI	MD. FARID U. BARBHUIYA	BIKASH SARAF	MRS. BANDANA DEKA
BINOY PATHAK	MISS. NIYATI KALITA	MS. AMVALIKA MEDHI	TARUN BORA
NITYANANDA UPADHYAYA	MRS. SADHANA KALITA	BABUL KUMAR DAIMARI	MOTI RAJ ADHIKARI
SANJIT SHIL	ARUP GOSWAMI (II)	MISS IVALINA DEKA	MISS SABBINA YASMIN
MS. JULIE MAHANTA	MS. ARUNDHATI BORA	SANJIB GOSWAMI	BISWAJIT BURAGOHAIN
MRS. MADHABI SAIKIA	MS. RITAMANI GOSWAMI	SABYASACHI P. CHOUDHURY	MRS. BOBY G. BURAGOHAIN
MISS. BABITA RANI DAS	SHUROT ZAMAL SHEIKH	DEBA KUMAR BORDOLOI	MISS SANGEETA BURAGOHAIN
SANTANU KR. DAS	SUMAN CHETIA	MANINDRA CHANDRA DAS	NEEL KAMAL DEV NATH
MISS. DOLORINA PATHAK	ALAKESH DEV SARMAH	MULHOQUE AHMED	MISS DIPANNITA CHAKRABORTY
SUBHRANGSU DHAR	RANJIT KR. GOSWAMI	BATU KRISHNA BORAH	NAZMUL I. MAZARBHUIYA
PARAMA KUMAR GOGOI	JAKIR HUSSAIN SAIKIA	MISS BANDITA DEY	PRASANTA HAZARIKA
MISS. GOPA SUTRADHAR	BHUPEN CH. PEGU	MISS JULI GOGOI	MS. NAZNEEN AHMED
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ABHIJIT BHATTACHARYA (III)	MISS. AMI SAIKIA	HARINARAYAN SARMA	MS. SIMA RANI DEY

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 MUKTI RAM LASKAR  
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 RAFICUL ISLAM (II)  
 MISS KAMALA SINGHA  
 MISS ANUPAMA ROY  
 BISWAJIT CHAKRABORTY  
 MD. RAFIKUL ISLAM (III)  
 BINODAN TALUKDAR  
 MISS MINERVA BARTHAKUR  
 MISS NITU HAWELIA  
 RAHUL BEZBARUAH  
 ABU NASERUDDIN AHMED  
 SUMIT DAS  
 SANACHOWBA SINGHA  
 YUNUSH AHMED  
 MISS RITA DEVI  
 N. ANIX SINGH  
 BANDAN KR. KAR  
 BIKRAM MALAKAR

LALIT KR. MINDA  
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 MD. NEKIBUDDIN AHMED  
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 SAMIR DA  
 ABDUL HASHEM KHANDAKER  
 DR. TILOK DASGUPTA  
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 RASIDUL HUSSAIN  
 MISS ANJANA SINGHA  
 MD. ABUBAKKAR SIDDIQUE  
 ABDUL AWAL  
 SOHEL ALIM  
 JAHID M. A. CHOWDHURY  
 MISS JULFIYA BEGUM  
 MD. HOSNUL HOQUE  
 TRIDIB BAIDYA

Received from the executant,  
 satisfied and accepted

Mr/Ms..... will lead  
 me/us in the case

And Accepted

Advocate

And Accepted

*Mahibur Rahman*

2/3/06.

Advocate

Advocate

And Accepted

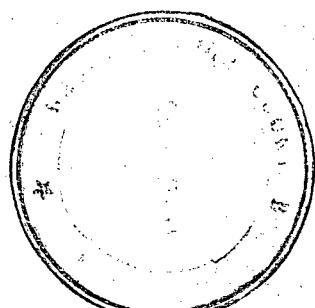
*Mizanur Rahman*

3/3/06

Advocate

Advocate

Printed and Published by Gauhati High Court Bar Association, Guwahati - 781 001



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From - Mahibur Rahman  
Advocate

TO - Sri. C. G. S.C.  
C.A.T.

Original Application No 106

Mahsin Ali ... petitioner  
- VS -

union of India & ors.

... Respondents.

Sir,

Please take notice that an original application being filed before this Hon'ble Tribunal to-day and a copy of said application is annexed herewith for your kind perusal.

Please acknowledge the receipt.

Received copy

Alsha Dar.  
Addl C.M.S.C  
6/3/06.

your faithfully  
Mahibur Rahman  
Advocate  
3/3/06

I undertake to serve the copy of the application to C.G.S.C.

M. Rahman  
Advocate  
3/3/06